

In the Matter of :

Vakkanti KoteswarRao

.....Petitioner

Vs

Union of India and 8 Ors

.....Respondents

**OBJECTIONS TO THE REPORT FILED BY THE JOINT
COMMITTEE**

1. The Applicant submits that the present application is filed under section 18 read with section.14 and 15 of the National Green Tribunal Act, 2010, raising the issue of Encroachment of Reserved Forest, Illegal Mining and Air Pollution caused by the industry of Respondent No.8 at Suryapet District, Telangana State. The Aforesaid activities of Respondent No.8 are in grave violation of Environmental Protection Act, Forest Conservation Act,1980 and Air (Prevention and Control of Pollution) Act, 1981
2. The Applicant submits that this Hon'ble Tribunal vide order dated 18.12.2019 has constituted a Joint committee to go into the allegations raised by the applicant in the above titled application and directed the Committee to file a report on 4.03.2020. In this regard, The Committee has filed an incomplete report on 13.8.2020 without complying the order of Hon'ble NGT dated 18.12.2019 and failed to understand the allegations raised in the application in proper perspective.

Assessment of Environmental Compensation with respect to Pollution is Incorrect and Unjustifiable

3. The Applicant submits that the Environmental Compensation assessed by the Committee with respect to Pollution and failure of Environmental Compliance on Respondent No.8 is very less and incorrect to the facts and circumstances of the present case. During the inspection, the Committee has found the following environmental violations on Respondent No.8 in respect of Air Pollution:-

- **Online Monitoring results indicated the Stack Emission Values exceeding the standards.**
- **AAQ monitoring conducted at the Main Gate of the Industry and the values exceed the standards on 18.02.2020.**

For the above violations, the committee has assessed the environmental compensation to the tune of Rs. 28,20,000/- by adopting the formula laid down by the CPCB. While doing so, the value adopted by the committee in the place of 'N' ie. Number of days is only '94' which is totally incorrect and contrary to the facts and the circumstances of the present case. In this regard, it is vital to mention that the present application was filed in the Year,2016 raising the aforesaid environmental violations committed by the Respondent No.8.

Further, it is pertinent to state that the Central Pollution Control Board has issued Show Cause Notice dated 02.06.2017 on Respondent No.8 under Sec.5 of the Environment Protection Act, wherein the Industry of Respondent No.8 has been identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water and the same is having potential threat to cause adverse effect on the water and air quality.

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The Applicant submits that it is evident from the committee report and the assessment of Compensation that the aforesaid violations stated by the CPCB have not rectified by Respondent No.8 till the inspection conducted by the Committee.

Show cause notice of Central Pollution Control Board is annexed as Annexure-1 (Page No.20)

The aforesaid facts were overlooked by the committee during the assessment of environmental compensation. Therefore, it is humbly prays that this Hon'ble Tribunal may be pleased to direct the committee to re-assess the environmental compensation by taking the actual date of Violations

Objections to the Point wise reply rendered by the Committee to the written submissions filed by the Applicant:

Point No:I

Green Belt was not maintained by Respondent No.8 as per the Environmental Clearance dated 27.12.2007 and 11.05.2017:-

4. The Applicant humbly submits that the Respondent No.8 ought to have maintained green belt to the extent of 18 ha as per the conditions of Environmental Clearance dated 18.10.2007. But, it is unfortunate that the Project Proponent has still failed to comply with the conditions of the Environmental Clearance dated 18.10.2007. In this regard, it is vital to submit that during the grant of Expansion of Environmental Clearance dated 11.05.2017, the Moef has clearly stated in Para.3.0 of the Environmental Clearance dated 11.05.2017 that the Project Proponent has failed to maintain Green Belt as per the conditions of the original EC dated 18.10.2007. The relevant paragraph of the EC dated 11.05.2017 is extracted below for the convenience of this Hon'ble Tribunal:-

Quote:-

3.0. The Regional office has submitted the compliance report vide letter No.'Nil' dated 25th May,2016. The PP has Complied all the Conditions situpulated in the EC letter No.J-11011/572/2007-IA.II(I) dated 27th Decmebr,2007 except plantation of green belt. It has been mentioned in the report that out of 18 HA the PP has brought 16.4 Ha under Green Belt development by planting different types of trees in and around the colony and Cement plant. The plantation work and survival ks good. The PP committed that the reaming area will be planted during the next monsoon.

UNQUOTE:-

From the bare reading of the above para would clearly emphasis that the Project proponent has failed to maintain green belt as per the conditions of the EC granted on 27.12.2007 until the grant of Expansion. Further, it is submitted that even now ie. after the lapse of 13 years, the Project Proponent has failed to maintain green belt as per the conditions and the undertaking of the EC dated 27.12.2007 and 11.05.2017. The Applicant further submits that hitherto no action has been taken by the Moef against the respondent for the Violation of the Environmental Conditions in so far as they have all powers to revoke the EC granted to Respondent. **(Admitted by the Committee in Point-I of the Report dated 13.8.2020).**

Para 7.0 of Environmental Clearance dated 11.05.2017 states as follows:-

7.0. The Ministry may revoke or suspend the Clearance, if implementation of any of the above conditions is not Satisfactory

Environmental Clearance dated 27.12.2007 and 11.05.2017 are annexed as Annexure-2 . Page no: 23 to 36

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Point No.2

Restoration and Reclamation of Mine-I was not done as per the conditions of Forest Clearance and guidelines issued by the

Hon'ble Supreme Court:-

5. The Applicant submits that the respondent No.8 has failed to adhere to the conditions laid down under the Forest Clearance and the Guidelines issued by the Hon'ble Supreme Court with respect to reclamation and the restoration of the project site of Mine-I. In this regard, the Applicant submits that the forest land to the extent of 55.71 acres has been transferred to Respondent No.8 for doing Mining activities with respect to Mine-I.
6. It is submitted that after completion of Mine-I it is the duty and responsibility of the Project Proponent (Lease Holder) to back fill and restore the mining area to a condition which is fit for growth of Fodder, Flora, Fauna etc.,
7. The Applicant submits that the Respondent No.8 has failed to restore the mining land as per the conditions of the FC, Mining plan and the guidelines issued by the Hon'ble Supreme Court. In this regard, we would like to rely on the Letter No.F.No.F(C)A/11.1/64/AP/4/1/(85)/90(P) dated 04-07-2016 issued by the Ministry of Environment, Forest and Climate Change to The Principal Secretary to the Government of Telangana wherein they have categorically stated that the project proponent has failed to do reclamation plan as stipulated in FC conditions with respect to Mine-I. In addition thereto, they have stated that the project site of Mine-I has not been properly closed. The relevant para of the aforesaid letter is extracted below for the convenience of the Hon'ble Tribunal:-

Quote:-

1. The Reclamation plan as stipulated in the FC Conditions has not been carried out properly and also the mine has not been closed properly as per the IBM approved mine closure plan. Proper Sloping has not been proved to the mined out area.
2. The Plantation carried out as part of the reclamation work has been found unsatisfactory.

(The aforesaid letter has been annexed as Annexure-3) . Page no. 37

Unquote:-

8. The Applicant further submits that the Hon'ble Supreme Court in the case of Common Cause Vs Union of India has held that

" We are of the view that this can be achieved by directing the Union of India to impose a condition in the mining lease and a similar condition in the Environmental Clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.,"

Order of the Hon'ble Supreme Court is annexed as Annexure-4 . Page no. 42

Unquote:-

9. By virtue of the above order of Hon'ble Supreme Court, the Moef has issued a circular dated 16.01.2020 wherein they have incorporated additional conditions in all the environmental clearance already granted to mining projects and to be granted henceforth. The relevant condition is extracted below for the convenience of this Hon'ble Tribunal:-

"The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and

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restore the land to a condition which is fit for growth of fodder, flora and fauna etc.,

The aforesaid circular of Moef is annexed as Annexure-5. Page no. 46

Response of the Committee with respect to Reclamation and Restoration:

In this regard, it is submitted that the ML-1 area has already been closed as per the IBM approved mining plan and handed over to the Forest Department on 23.12.2000. ^{ANNEXURE - 12 CA)} Hence, this condition may not be applicable to ML-1. The other 2 mine leases of ML-2 & ML-3 are under operation and have expected life for a period upto the year 2050 & 2063 respectively.

The applicant submits that the committee has very much interested to close down the present issue of reclamation and the restoration of the project site of Mine-I without considering the Circular issued by the Moef and the guidelines laid down by the Supreme Court in the case of Common Cause Vs. Union of India. Further, the letter of Moef dated 04.07.2016 is apparently clear that they have not done reclamation as per the reclamation plan and they have also not handed over the mining area of Mine-I as stipulated under the conditions of Forest clearance. (**Committee states that they have handed over the mining site of M-I to forest department on 23-12.2000 which is in contrary to the Moef Letter dated 04.07.2016**) In this regard, it is vital to state that without complying the above conditions for mine-I, the Respondent No.8 has started mining activities for Mine-II and Mine-III which is against the provisions laid down under the Forest Act.

Point No.3

Consent to Establish was not obtained for the construction of

Railway line

10. The Applicant submits that the Respondent No.8 has constructed Railway line in the reserve forest without obtaining the consent to establish and operate from the State Pollution Control Board. In this regard the report of the committee states as follows:-

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The letter dated 16.04.2018 of Ministry of Railways stipulates regarding obtaining of the CFE / CFO from State PCB for the establishment of new railway siding / operation of existing siding. The Railway siding is located within the premises of the industry and the industry has already obtained CFE / CFO of the State PCB for the entire area for carrying out activities related to the production of Clinker / Cement. The industry has provided water sprinkling system at the loading / unloading of wagons area to control fugitive dust emissions.

11. The Committee in its report has stated that the Respondent No.8 has obtained CFO/CFE for the activities related to the production of Clinker/Cement. But, they have not stated whether they have obtained CFO/CFE for the construction of Railway line in the Reserve Forest and thus, it is an admitted fact that the Respondent No.8 have obtained CFO only for the plant not for the Railway line.

12. In this regard, the Applicant would like to rely on the Letter No.2015/EnHm/15/01 dated 16.04.2018 issued by the Ministry of Railways, Government of India with a view to protect the reserve forest and eco sensitive areas. The Relevant para is extracted below for the convenience of this Hon'ble Tribunal:-

Quote:-

a) Wherever new siding/good shed/private freight Terminal/any loading/unloading point is being developed/constructed' Consent to Establish' should be taken from the State Pollution Control Board by the owner or the railway as the case may be in accordance with the provisions of State Pollution Control Board, keeping in view the notified area/air pollution control areas and categorization of Industrial Sectors.

d) In addition to air pollution, water pollution and noise pollution should also be taken care of depending upon the extent of pollution and environmental impact for specific commodities and locations.

The aforesaid letter is annexed as Annexure-6 . Page no. 48

From the bare reading of the above letter, it is apparently clear that the project proponent ought to have obtained separate consent to establish and operate from the Pollution control board prior to constructing the railway line. In the instant case, it is stated in the

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committee report that the project proponent has only obtained CFO/CFE for the production not for the construction of railway line.

13. In addition to the above, The Applicant submits that the Respondent No.8 has failed to obtain permission from the forest department for the construction of new Railway line. The Report of the Committee states that the Respondent No.8 has obtained permission from forest department for the diversion of 1.9337 ha of forest land for the purpose of Railway line. In this regard, it is humbly submitted that the present railway line has been constructed to the extent of 8.7 ha and therefore, the respondent no.8 has encroached huge area of reserve forest for the construction of railway lines without obtaining the permission from the Forest Department. **The aforesaid allegation has been admitted by the Project proponent in Annexure-8 of their written submissions dated 2.11.2011 filed before the NGT, Chennai.**

The aforesaid facts of the present case were overlooked by the committee in order to favor the project proponent.

Point No.4

Committee exercising the power of Judiciary

14. The Applicant in its written submissions had stated that the Project proponent has intentionally suppressed the status of present case in Form-I for the proposed expansion of Cement plant submitted on 29.11.2019 before the MoEF & Cc. To the aforesaid issue, the response of the committee is extracted below:-

The allegation is regarding the declaration by the project proponent there is no litigation pending against the project in spite of the present NGT case pending, in their application (Form-1) submitted to the MoEF&CC, GoI in connection with proposed expansion of the Cement Plant. The application for EC for the expansion is under process at MoEF&CC. The project proponent shall submit the revised information to the MoEF&CC regarding the present NGT case.

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From the response of the committee, it is seen that the committee has advised the Respondent No.8 to re-submit the proposal to Moef in connection with the proposed expansion of the Cement Plant. In this regard, the applicant submits that the committee was appointed by the Hon'ble NGT solely for the purpose of inspection in respect of the allegations raised by the applicant in the application. But, it is shock and surprise that the committee is exercising the power of judiciary.

Point No.5

Mining activities by Respondent No.8 at a distance of 1.5km from the Ancient Monument of Janaphad Darga

15. It is humbly submitted that the project proponent is doing mining and blasting activities in the buffer zone ie.at a distance of 1.5km from the Ancient Monument of Janaphad Darga. The aforesaid activities are illegal, in so far as the EIA Notification has clearly states that no activities are permissible within the radius of 10 km from the Historical place/Ancient Monuments. Further, the committee has failed to considered the issue without understanding the provisions and the definition laid down under the Ancient Monuments and Archaeological sites and Remains Act,1958. The aforesaid Act defines Ancient Monuments as ***“ any structures, erection or monument or any tumulus or place of interment or any cave, rock-sculpture, inscription or monolith which s of historical, archeological or artistic interest and which has been in existence for not less than 100 years and includes-***

i) Remains of an Ancient Monument

To the above, the Applicant humbly submits that the historical place of Janapahad Darga has been in existence for more than 100 years and the same was not properly considered by the Committee in its report. Therefore, the

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mining activities within the radius of 10 km from the Janapahad Darga have to be ceased off to protect the Historical place.

Relevant page of The Ancient Monuments and Archeological sites and Remains Act, 1958 is annexed as Annexure-7. Page no: 50

Point Nos.9

Compensatory land to the extent of 73.93 ha has not been hand over to the Forest Department as per the conditions of Forest Approval for Mine-2.

16. It is humbly submitted that the Respondent No.8 has obtained the diversion of forest land to the extent of 73.93 ha for doing Mine-2 activities in the year.1997.(**Letter No.8-44/96-FC issued by the Moef is annexed as Annexure-8**) ^{Page no: 55} Further, it is the one of conditions under Forest Act and the Forest clearance granted to Respondent No.8 that the user agency has to provide the compensatory land to the forest department equivalent to the forest land provided for mining activities. In this regard, the applicant submits that the Respondent No.8 has still failed to hand over the compensatory land to the extent of 73.93 ha to forest department. To the aforesaid issue, the response of the committee is extracted below:-

The project proponent has handed over CA land of 73.93 Ha for the ML-2 to the Forest Department on 14.04.1997 (Annexure -15).

From the above, it is confirmed by the committee that the respondent No.8 has handed over the compensatory land to the extent of 73.93 ha to Forest Department on 14.04.1997. To the aforesaid statement, the committee has also relied on the document which has been annexed as annexure-15 in the impugned report. In this regard, the Applicant submits that the Annexure-15 rely on by the committee clearly emphasis that the Respondent No.8 has handed over the compensatory land only to the extent of 74.20 acres not

ha(73.93 ha = 183.4 acres). Thus, it is apparently evident from the report and the annexure filed by the committee that the remaining area of compensatory land to the extent of 108 acres or 44 ha have not been handed over to the Forest department by the Industry of the Respondent No.8. But , it is unfortunate that hitherto no action has been taken by the Moef or by the Forest department as against the project proponent in respect of violation of Forest Act and the clearance granted to Respondent No.8.

17. The Committee has also stated that the industry of Respondent No.8 has provided the compensatory land to the extent of 73.93 ha on 14.04.1997. The aforesaid response of the committee is in contrary to the following communications issued by the forest department with respect to the issue of compensatory land.

- **Despite several notices, the Divisional Forest Officer, Nalgonda has issued the fifth and final Letter no.4716/89/S1(S) to Respondent No.8 to handover the compensatory afforestation land to the Forest Department.(Annexed as Annexure-9) Page no. 57**
- **On 23.11.2006, the Conservator of forest has directed the Divisional Forest Officer, Nalgonda to immediately look into the issue of non-handing over of Compensatory land by Respondent No.8. (Annexed as Annexure-10) Pg. no. 58**
- **The Report of the Comptroller and Auditor of India emphasis that after the lapse of 15years and 4 month, the compensatory land to the extent of 73.93 ha has not been provided by Respondent No.8(Annexed as Annexure-11) Pg. no. 59**

From the above communications, it is crystal clear that the project proponent has not provided any compensatory land to forest department on 14.04.1997 as claimed by the committee in the impugned report.

Further, Inspite of the above notices, the Respondent no.8 has failed to comply with the directions issued by the Forest department in respect of

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compensatory land. Therefore, it is humbly pray that this Hon'ble may be pleased to cease off the mining activities of Respondent No.8 for the constant non-adherence of the provisions laid down under the Forest Act and the violation of the conditions laid down under the Forest Approval.

Point No.10 to 13

Suppression of Materials Facts by the Committee before the Hon'ble NGT:-

18. In Point No.11, the Committee has stated that "As per the direction given by DFO,Nalgonda, the 8th Respondent (User Agency) restricted their Mining activities within the lease area ie.73.93 ha till date. The user agency also offered alternative CA land at 2 places"

19. The aforesaid response of the Committee is in contrary to Point No.9 of the report wherein they have stated that the respondent No.8 has given compensatory land to the extent of 73.93 ha through one document.

Without prejudice to the above:-

20. The committee has also stated that the compensatory land admeasuring 108 acres in survey no.540 was handed over to forest department on 24.05.1997. In this regard, the Applicant submits that the committee has failed to consider the facts that the respondent no.8 has registered the aforesaid compensatory land in favour of forest department based on fraudulent documents. Inconsequent thereof, a criminal proceeding was initiated by Divisional Forest officer, Nalgonda in the year 2002. Therefore, relying on the fabricated documents produced by the Respondent No.8 is unwarranted and unjustifiable and it is wrong on the part of the committee to suppress the actual facts of the present case before the Hon'ble NGT.

Communication dated 1.04.2002 by Divisional forest officer to The Conservator of Forest is annexed as Annexure-12. Pa. no: 62

Operation of Mine-3 without closure and reclamation of Mine-2 which is in violation of the conditions of EC granted to Mine-3 dated 18.10.2007:

21. The Committee in various places of the report has stated that the Respondent No.8 has doing mining activities in mine-2 and mine-3.

ii) ML-2 in 1997-98 by diverting 73.93 Ha of forest land. This is currently under operation.

iii) ML-3 in 2012-13 by diverting 183.11 Ha of forest land. This is currently under operation.

ML-2

Name of the year	Approved Production in MT	Produced in MT
2015-16	18,01,508	13,65,000
2016-17	11,13,099	14,30,000
2017-18	3,00,420	11,25,000
2018-19	12,00,544	12,02,800
2019-20	12,00,195	3,20,000
TOTAL	56,15,766	54,42,800

ML-3

Name of the year	Approved Production in MT	Produced in MT
2015-16	3,46,000	2,29,400
2016-17	11,36,000	2,52,000
2017-18	23,00,000	6,22,000
2018-19	11,01,600	8,60,000
2019-20	18,01,238	14,23,410
TOTAL	66,84,838	33,86,810

(Extracted from the report of the Committee)

From the above it is clear that the respondent No.8 has started the operation of mine-3 without closure and reclamation of Mine-2, which is a grave violation to the provisions laid down under the Forest Act, IBM Mining plan, Environmental Protection Act, Environmental Clearance dated

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18.11.2007 for Mine-3 and the guidelines issued by the Hon'ble Supreme Court in the case of Common Cause Vs. Union of India.

Further, it is vital to extract the relevant conditions of EC granted for Mine-3 for the convenience of this Hon'ble Tribunal:-

Quote:-

- ii) Environmental Clearance is subject to obtaining **approval from Indian Bureau of Mines for mining plan/Scheme and Progressive mine closure plan**
- iii) **Mining activity at Mine-3(ML area 183.11 ha) at Village Ravipahad, shall begin only after the Bhavnipuram Limestone Mine-2(ML area 73.93 ha) located at village Mahankaligudem, adjacent to this mine, has exhausted its mineable ore. (EC is annexed as Annexure-13) - Dr. No. 63**

The Applicant submits that the above EC dated 18.11.2007 for Mine-3 was granted to respondent no.8 with a condition that they should not start the operation of mine-3 without closure and reclamation of Mine-2. But, it is evident from the impugned report of the Committee that the Respondent No.8 has still extracting huge minerals from the Mine-2 and Mine-3 which is in violation of the Conditions of the Environmental Clearance dated 18.11.2007. In addition thereto, the aforesaid Environmental Clearance had been granted subject to the condition of an obtaining IBM plan and Forest Approval. In this regard, it is vital to mention that the Forest Approval and the IBM plan obtained by Respondent No.8 on 21.12.2012 and 09.02.2015 respectively and the same is in contrary to the OM dated 9.9.2011 issued by Moef (Annexure-12) wherein they have stated that whenever a forest land is involved in the project of any Forest Approval/Environmental clearance it is an implied condition on the Project proponent to file a compliance report of the Environmental Clearance to the Moef within 12 to 18 months. In the present case, the Respondent has obtained IBM plan and Forest Approval after Five years from the date of grant of EC.

Therefore, the extraction of minerals from both the mines is illegal and ought to have been ceased off immediately by the Moef. Further, it is humbly prayed that this Hon'ble Tribunal may be pleased to direct the Moef to revoke the EC granted for Mine-3 after obtaining Environmental Compensation for the non-compliance of the conditions from the year 2007.

Without prejudice to the above submissions:

Compliance report is not filed as per the OM issued by the Moef

22. The Applicant submits that after the grant of Environmental Clearance by the Moef, it is the duty of the Respondent No.8 to file the compliance report within twelve to eighteen months from the date of grant of Environmental Clearance. To the aforesaid statement the Applicant would like to rely on the OM issued by Moef vide order dated 9.9.2011. **The aforesaid OM issued by Moef is annexed as Annexure-**

PG: 150: 68
14. In this regard, the applicant would like to extract the sequence of dates for the convenience of this Hon'ble Tribunal:-

Date	Description	Failure on the part of Respondent No.8
18.10.2007	EC granted for Mine-3	<ul style="list-style-type: none"> • IBM mining plan was not obtained within 12 from the grant of EC as per the OM dated 09.09.2011. • Forest Approval dated 21.2.2012 for mine-3 obtained without furnishing the IBM plan for

		<p>Mine-3 which is one of mandatory requisite for obtaining the Forest approval. The IBM plan obtained by the Respondent No.8 on 9.2.2015 which is after three years from the Forest Approval</p> <p>Forest Approval and IBM plan Annexed as Annexure-15 (Pg No: 70)</p> <p>Letter of Forest Department</p> <ul style="list-style-type: none"> • Operation of Mine-3 started without closure of Mine-2
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Letter of Forest Department
 • Operation of Mine-3
 started without
 closure of Mine-2
 annexed
 as Annexure
 - 16
 (Pg: 84)

From the above tabular column, it is crystal clear that the Respondent no.8 has violated the significant conditions of Environmental clearance granted for Mine-3 including failure to file compliance report within 12 months from the date of grant of Environmental Clearance. Therefore, the extraction of minerals from Mine-2 and Mine-3 is illegal and ought to have been ceased off immediately without any further degradation to the Environment and Reserve Forest.

Further, the Applicant submits that the Forest approval has been obtained by the Respondent No.8 without producing the significant document of IBM plan which is one of mandatory requisite prior to

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obtaining the Forest Approval. The aforesaid factum of the case would clearly emphasis the influence of the impugned industry on the department for the smooth running of the Cement plant.

Mine-2 Approval was revoked in the Year.2000 due to non-compliance of the conditions of Forest Approval:

23. At this juncture, the Applicant also relies on the order of the Divisional forest officer dated 25-4-2000 wherein the officer had revoked the Forest approval granted to Respondent No.8 for the operation of Mine-2. The aforesaid order had been passed by the Department for the non-compliance of the conditions of the forest approval for the diversion of forest land to the extent of 73.93 ha in respect of Mine-2.
24. As submitted by the applicant earlier, the respondent no.8 has still failed to provide compensatory land to the extent of 73.93 ha to forest department, which is one of the important condition of the forest approval and thus, the extraction of Minerals from Mine-2 from the year of the order of the DFO is illegal and same has to be compensated by the Respondent No.8.

Encroachment of Reserve Forest to the extent of 31.63 ha by Respondent No.8 has been confirmed by the Forest Department:

25. On 09.09.2020, an application through RTI was sent to the Forest Department by the Applicant seeking the details of encroachment of Reserve forest by the industry of Respondent No.8. To the aforesaid RTI, the Forest Department has provided the documents wherein it is confirmed that the Respondent No.8 has encroached the Reserve Forest to the extent **31.63 ha in Compt.No.26 and 27.(Documents Annexed as Annexure-17)**. ^(Pg:100:86-103) The aforesaid documents of the forest department are in contrary to the impugned report of the committee, in so far as the committee has found that the respondent no.8 has encroached only 8 ha.

At this juncture, it is vital to mention that the Divisional Forest officer is also one of the member of the present committee and thus, it is apparently clear that the report filed by the committee before the Hon'ble NGT is incorrect by suppressing the actual facts of the case.

With the above objections and the annexure filed by the Applicant, it is humbly prayed that this Hon'ble Tribunal may be pleased to:-

- i. Appoint an Independent Expert committee to inspect the industry of Respondent No.8 with respect to the allegations raised by the Applicant in O.A.33 of 2016 as well as in the present objections.
- ii. Direct the Joint Committee to comply with the order of Hon'ble NGT dated 18.12.2019.
- iii. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present Application.

Dated at Chennai on this 12th day of December, 2020

Submitted and Filed by

G. Arunly Hebron Singh

Counsel for Applicant

SPEED POST

B-33014/7/IPC-II/2017-18/6/27

June 02, 2017

To,

M/s Deccan Cements Ltd.,
Janpahad,
Nereducherla.,
Nalgonda District.,
Andhra Pradesh - 508001

Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986

WHEREAS, the cement industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, Ministry of Environment, Forests & Climate Change has notified emission norms for Particulate matter, SO₂ & NO_x vide GSR 612 (E) dated 25.08.2014; and amended it vide GSR 496 (E) dated 09.05.2016 for all cement industries and vide GSR 497 (E) dated 10.05.2016 for cement industries, carrying out co-processing of wastes in their cement kilns; and

WHEREAS, on request of cement industries, timeline was extended up-to March 31, 2017 to comply with the aforesaid notified emission standards; and

WHEREAS, the matter regarding reconsideration of notified standards was taken up by the Cement Manufacturers Association with the Ministry of Environment, Forest and Climate Change (MoEFCC). In this context, it has been decided by MoEFCC that general extension shall not be granted and any extension regarding compliance shall be based on due assessment and submission of clear / specific road map for compliance with notified standards in a time bound manner. Accordingly, Directions under Section 3 of Environment (Protection) Act, 1986 have been issued by MoEFCC to CPCB on 28.03.2017 to ensure implementation of notified environmental standards for cement industries; and

WHEREAS, you were reminded vide this office letter of even no. dated 30.03.2017 that new notified standards for cement industry have become effective from April 01, 2017 and you were directed to submit clear / specific time-bound action plan for compliance with new notified standards, before April 30, 2017; and

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WHEREAS, series of meetings were convened by Regional Directorates of CPCB with Cement industries and State Pollution Control Boards to expedite the submission of action plans and ensure compliance. Based on the inputs received, a standard format has been developed to facilitate cement industries in submission of action plans in a precise & scientific manner and the same was circulated among cement manufacturers. Accordingly, all the cement industries have been directed to submit the specific action plan as per the standard format before 30.04.2017; and

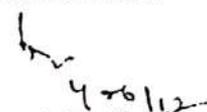
WHEREAS, copies of all such communications / directions are uploaded on the website of CPCB also from time to time.

WHEREAS, it is observed that inspite of sufficient opportunities and guidance, the requisite action plan is not submitted by M/s Deccan Cements Ltd., Janpahad, Nereducherla., Nalgonda District., Andhra Pradesh - 508001

WHEREAS, the Ministry of Environment, Forest & Climate Change Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, based on all material facts available with CPCB, and exercising the powers delegated to the Chairman, Central Pollution Control Board under section 5 of the Environment (Protection) Act, 1986, notice is hereby served to M/s Deccan Cements Ltd., Janpahad, Nereducherla., Nalgonda District., Andhra Pradesh - 508001 to show cause as to why the unit should not be closed down on account of your failure to submit a specific road map for compliance with notified standards.

M/s Deccan Cements Ltd., Janpahad, Nereducherla., Nalgonda District., Andhra Pradesh - 508001 is hereby directed to reply within 15 days from the date of issue of notice, failing which, it will be presumed that the unit has nothing to say in the matter and legal action including prosecution as per the National Green Tribunal Act, 2010 shall be launched.


(S.P. Singh Parihar)
Chairman

Copy to:

1. The Chairman
A.P. Pollution Control Board
Paryavarana Bhavan
A-3, Industrial Estate
Sanath Nagar
Hyderabad - 500 018, Andhra Pradesh

2. The Jt. Secretary (CP Division) : For information please.
Ministry of Environment, Forests and
Climate Change
Prithvi Wing, 2nd Floor, Room No. 216
Indira Paryavaran Bhawan
Aliganj, JorBagh Road, New Delhi - 110003

3. The Regional Director
Central Pollution Control Board
1st & 2nd Floors, Nisarga Bhawan
A- Block, Thimmaiah Main Road
7th D Cross, Shivanagar
Opposite Pushpanjali Theatre
Bangalore 560 010

✓ 4. The Divisional Head, IT, CPCB



(A.B. Akolkar)
Member Secretary

M/s Deccan Cements Ltd., Janpahad, Nereducherla., Nalgonda District., Andhra Pradesh

F No J-11011/572/2007-IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi - 110 003

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2438 7668
 Dated 27th December, 2007

To,

Shri G R Ram, Sr. Vice President
 M/s Deccan Cements Ltd
 6-3 688/B, "Deccan Chambers"
 Somajiguda, Hyderabad - 500 082

E-mail : dclcement@sify.com ; Fax No. : 040- 23318366

Subject: Cement Plant (Cement 1.5 MTPA; Clinker (1.0 MTPA) and Coal based Captive Power Plant (CPP, 15 MW) at Village Mahankaligudem, Mandal Nereducherla, District Nalgonda, A.P. by M/s Deccan Cements Ltd. Environmental clearance req.

Sir,

This has reference to your letter no. DCL/MOEF/REIA/Plant/2007 dated 22nd May, 2007 alongwith project documents including Application Form, Questionnaire and EIA/EMP seeking environmental clearance regarding the above mentioned project.

2.0 The Ministry of Environment and Forests has examined your application. It is noted that the proposal is for environmental clearance for the Cement Plant (Cement 1.5 MTPA, Clinker (1.0 MTPA) and Coal based Captive Power Plant (CPP, 15 MW) at Mahankaligudem, Nereducherla, Nalgonda, A.P. Total land acquired is 53.8 ha. No forest land is involved. Ravipahad RF (adjacent), Saidulnema RF (adjacent), Wazirabad RF (4.4 km), Pasupula bodu RF (4.2 km), Madinapadu RF (2.3 km) and Gamalapadu RF (2.3 km) are located within 10 km radius. No national park and wildlife sanctuary is located within 10 km radius. No rehabilitation and resettlement is involved.

3.0 Drying process rotary kiln pre-calcination technology to manufacture OPC/PPC will be used. Total cost of the project is Rs. 430.00 Crores. Rs. 40.00 Crores are earmarked for environment pollution control measures.

4.0 Public hearing meeting was held on 28th April, 2007

5.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance to the following specific and general conditions:

A. Specific Conditions :

- i. Electrostatic precipitators (ESPs) to clinker cooler, AFBC boiler, cyclones to pre-heaters and reverse air bag house to raw mill/kiln and bag filters to lime stone crusher, cool mill, cement mills places shall be provided to control air emissions from various sources. NO_x burners shall be installed to reduce NO_x emissions. Continuous monitoring system to monitor gaseous emissions shall be provided and limit of SPM shall be controlled within 50 mg/Nm³ by installing adequate air pollution control system. Monitoring data shall be submitted to the Ministry's Regional Office at Bangalore, APPCB and CPCB regularly.
- ii. Total water requirement from the Krishna river shall not exceed 355 m³/day. All the treated wastewater shall be recycled and reused in the process and/or for dust suppression, green belt development and other plant related activities etc. No process wastewater shall be discharged outside the factory premises and 'zero' discharge shall be adopted. Domestic effluent treated in septic tank followed by soak pit and used for green belt development within the plant and colony area.
- iii. All the dust collected from the pollution control equipments shall be recycled back into the process. All the fly ash and bottom ash generated from the CPP shall be used in the production of Pozzolona Portland Cement (PPC). Bottom ash shall be used as bed material in the boiler. Hazardous waste viz. Spent oil from gear boxes and automotive batteries etc shall be properly stored in a designated area and sold to authorized recyclers/reprocessors.
- iv. An effort shall be made to use high calorific hazardous waste in the cement kiln and necessary provision shall be made accordingly. Efforts shall also be made to use low grade lime, more fly ash and solid waste in the cement manufacturing.
- v. Green belt shall be developed in at least 18 ha (33%) out of total 53.6 ha. land in consultation with the local DFO as per the CPCB guidelines.
- vi. Permission and recommendation of the State Forest Department shall be obtained regarding impact of proposed plant on surrounding reserve forests viz. Ravipahad RF (adjacent), Saidulnema RF (adjacent), Wazirabad RF (4.4 km), Pasupula bodu RF (4.2 km.), Madinapadu RF (2.3 km) and Gamalapadu RF (2.3 km).

B. General Conditions :

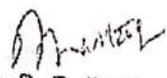
- i. The project authority shall adhere to the stipulations made by A.P., Pollution Control Board (APPCB) and State Government.
- ii. No further expansion or modification of the plant shall be carried out without prior approval of this Ministry.
- iii. The gaseous and particulate matter emissions from various units shall conform to the standards prescribed by the A.P. Pollution Control Board. At no time, the particulate emissions from the cement plant shall exceed APPCB limit. Interlocking facility shall be provided in the pollution control equipment so that in the event of the pollution control equipment not working, the respective unit(s) is shut down automatically.

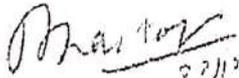
- v. One ambient air quality monitoring station shall be installed in downwind direction. Ambient air quality including ambient noise levels shall not exceed the standards stipulated under EPA or by the State authorities. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with APPCB and report submitted to the APPCB quarterly and to the Ministry's Regional Office at Bangalore half-yearly.
- v. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at various transfer points, raw mill handling (unloading, conveying, transporting, stacking), vehicular movement, bagging and packing areas etc. Asphalted/concreting of roads and water spray all around the stockyard and loading / unloading areas shall be carried out to control fugitive emissions. Storage of raw material shall be in closed roof sheds. A closed clinker stockpile system shall be provided. Limestone shall be transported from Captive mine to the plant site by the belt conveyors to control spillage of dust and fugitive emission.
- vi. All the recommendations of the Corporate Responsibility for Environment Protection (CREP) shall be strictly followed.
- vii. The company must harvest the rainwater from the rooftops and storm water drains to recharge the ground water and use the same water for the various activities of the project to conserve fresh water.
- viii. The company shall undertake eco-development measures and community welfare measures in the project area.
- ix. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environmental (Protection) Act, 1986 Rules, 1989 viz 75 dBA (day time) and 70 dBA (night time).
- x. Proper house keeping shall be taken up. Regular annual medical examination of all the employees shall be carried out from the occupational health point of view and records maintained.
- xi. A separate environmental management cell to carry out various management and monitoring functions shall be set up under the control of Senior Executive.
- xii. As proposed in EIA/EMP, Rs. 40.00 Crores earmarked towards environmental pollution control measures for the cement plant shall be suitably used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- xiii. The Regional Office of this Ministry at Bangalore / CPCB / APPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- xiv. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

- The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the A.P. Pollution Control Board and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.
- 5.6 The Ministry or any other competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions shall be monitored by the Regional Office of this Ministry located at Bangalore.
- 6.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.
- 7.0 The Ministry may stipulate any other condition or alteration in the above conditions which shall have to be implemented by the project authorities in a time bound manner.
- 8.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1986 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Copy to

- 1 The Secretary, Department of Environment and Forests, Govt. of Andhra Pradesh, Mantralaya, Hyderabad, A.P.
- 2 The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032
- 3 The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, A-3, Industrial Estate Sanathnagar, Hyderabad - 500 019, Andhra Pradesh
- 4 The Chief Conservator of Forests (Central), Ministry of Environment & Forest, Regional Office (SZ), Kendriya Sadan, IVth Floor, E & F Wing, 17th Main Road, Koramangla, Bangalore 560 034, Karnataka.
- 5 Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003
- 6 Guard file.
- 7 Monitoring file.
- 8 Record file


(Dr. P. B. Rastogi)
Additional Director


(Dr. P. B. Rastogi)
Additional Director

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003
E-mail: sharath.kr@gov.in
Tel: 011- 24695319

Dated: 11th May, 2017

To

M/s Deccan Cements Ltd.
Village Mahankaligudem, Bhavanipuram
Mandal Nereducherla, PO Janphad
District Nalgonda, Telangana

Subject: Increase of Clinker Production (1.0 MTPA to 1.20 MTPA) by modification in Cement Plant and increase in power generation (15 MW to 18 MW) by M/s Deccan Cements Ltd. located at Village Mahankaligudem, Mandal Nereducherla, District Nalgonda, Telangana (under Clause 7 (ii) of EIA Notification, 2006) – Environmental Clearance regarding.

Sir,

This has reference to your online application No. IA/TG/IND/50564/2016 dated 26th February 2016 seeking environmental clearance under clause 7(ii) of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S.No. 3(b), under category 'A' of the Schedule of EIA Notification, 2006 and appraised at the Central level.

2.0 M/s Deccan Cement Limited (DCL) is operating Cement Plant (Units I and II) at Village Mahankaligudem, Mandal Neredcherla, District Nalgonda, Telangana at a capacity of 1.0 MTPA (Clinker) & 1.5 MTPA (Cement). The project was earlier accorded Environment Clearance by the Ministry on 27th December 2007. The present proposal is for expansion of clinker plant from 1.00 MTPA to 1.20 MTPA and power generation from 15 to 18 MW by optimizing process operations.

3.0 The Regional Office has submitted the compliance report vide letter No. 'Nil' dated 25th May, 2016. The PP has complied with all the conditions stipulated in the EC letter No. J-11011/572/2007-IA.II(I) dated 27th December, 2007 except plantation of green belt. It has been mentioned in the report that out of 18 Ha the PP has brought 16.4 Ha under green belt development by planting different types of trees in and around the colony, cement plant

Page 1 of 6

Environmental Clearance for increase of Clinker Production (1.0 MTPA to 1.20 MTPA) by modification in Cement Plant and increase in power generation (15 MW to 18 MW) by M/s Deccan Cements Ltd. located at Village Mahankaligudem, District Nalgonda, Telangana (under Clause 7 (ii) of EIA Notification, 2006)

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areas. The plantation work and survival rate is good. The PP committed that the remaining area will be planted during the next monsoon.

4.0 The project proponent has conducted a study on impact of clinker production and power generation on the surrounding forest areas. The report mentioned that there is no visible adverse impact on the reserve forest.

5.0 The proposal was earlier considered during the 1st meeting of Expert Appraisal Committee (EAC) (Industry-I) held on 18th to 20th November, 2015; 5th meeting held on 30th - 31st March, 2016; and again in the 11th meeting on 26th to 27th September, 2016 and recommended the project for Environmental Clearance and stipulated Specific Conditions along with other environmental conditions while considering for accord of environmental clearance.

6.0 The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee (Industry-I) and hereby decided to grant environmental clearance to the above mentioned proposed Increase of Clinker Production (1.0 MTPA to 1.20 MTPA) by modification in Cement Plant and increase in power generation (15MW to 18 MW) by M/s Deccan Cements Ltd., under the provision of EIA Notification dated 14th September, 2006, as amended, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITION:

- i. All the conditions stipulated *vide* environmental clearance letter No. J-11011/572/2007-IA.11(1) dated 27th December, 2007 should be complied with.
- ii. The project proponent shall install 24x7 air monitoring devices to monitor air emissions, as provided by the CPCB and submit report to Ministry and its Regional Office.
- iii. The Standards issued by the Ministry *vide* G.S.R. No. 612 (E) dated 25th August 2014 and subsequent amendment dated 9th May 2016 and 10th May 2016 regarding cement plants with respect to particulate matter, SO₂ and NO_x shall be followed.
- iv. Efforts shall be made to achieve power consumption of 70 units/tonne for Portland Pozzolona Cement (PPC) and 95 units/tonne for Ordinary Portland Cement (OPC) production and thermal energy consumption of 670 Kcal/Kg of clinker.
- v. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by use of conveyors/rail mode of transport wherever feasible. The company shall have separate truck parking area. Vehicular emissions shall be regularly monitored.

Page 2 of 6

Environmental Clearance for increase of Clinker Production (1.0 MTPA to 1.20 MTPA) by modification in Cement Plant and increase in power generation (15 MW to 18 MW) by M/s Deccan Cements Ltd. located at Village Mahankaligudem, District Nalgonda, Telangana (under Clause 7 (ii) of EIA Notification, 2006)

- vi. Efforts shall be made to further reduce water consumption by using air cooled condensers. All the treated wastewater shall be recycled and reused in the process and/or for dust suppression and green belt development and other plant related activities etc. No process wastewater shall be discharged outside the factory premises and 'zero' discharge shall be adopted.
- vii. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.
- viii. Green belt shall be developed in 33% of the project area within plant premises with at least 10 meters wide green belt on all sides along the periphery of the project area, along road sides etc. by planting native and broad leaved species in consultation with local DFO and local communities as per the CPCB guidelines.
- ix. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement plants shall be implemented.
- x. At least 2.5 % of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) based on local needs and action plan with financial and physical breakup/details shall be prepared and submitted to the Ministry's Regional Office. Implementation of such program shall be ensured accordingly in a time bound manner.
- xi. The proponent shall prepare a detailed CSR Plan for every next 5 years for the existing-cum-expansion project, which includes village-wise, sector-wise (Health, Education, Sanitation, Health, Skill Development and infrastructure requirements such as strengthening of village roads, avenue plantation, etc) activities in consultation with the local communities and administration. The CSR Plan will include the amount of 2% retain annual profits as provided for in Clause 135 of the Companies Act, 2013 which provides for 2% of the average net profits of previous 3 years towards CSR activities for life of the project. A separate budget head shall be created and the annual capital and revenue expenditure on various activities of the Plan shall be submitted as part of the Compliance Report to RO. The details of the CSR Plan shall also be uploaded on the company website and shall also be provided in the Annual Report of the company.
- xii. The project proponent shall provide for solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly.
- xiii. The project proponent shall provide for LED lights in their offices and residential areas.

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Environmental Clearance for increase of Clinker Production (1.0 MTPA to 1.20 MTPA) by modification in Cement Plant and increase in power generation (15 MW to 18 MW) by M/s Deccan Cements Ltd. located at Village Mahankaligudem, District Nalgonda, Telangana (under Clause 7 (ii) of EIA Notification, 2006)

- ix. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Telangana Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- iii. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Chennai and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change (MoEF&CC) as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Chennai. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF&CC at Chennai. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF&CC, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Chennai / CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF&CC at Chennai by e-mail.
- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forests and Climate Change (MoEF&CC) at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Chennai.

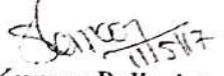
Environmental Clearance for increase of Clinker Production (1.0 MTPA to 1.20 MTPA) by modification in Cement Plant and increase in power generation (15 MW to 18 MW) by M/s Deccan Cements Ltd. located at Village Mahankaligudem, District Nalgonda, Telangana (under Clause 7 (ii) of EIA Notification, 2006)

32
xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

(7.0) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

8.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

9.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Sharath Kumar Pallerla)
Scientist 'F' / Director

Copy to:-

1. The Secretary, Department of Environment, Government of Telangana.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110032.
3. The Chairman, A-3, Prayauaraana Bhavan, Industrial Estate Sanath Nagar, Moosapet, Moosapet, Hyderabad, Telangana 500018.
4. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600034.
5. District Collector, Nalgonda, Telangana State.
6. Guard File / Record File/Monitoring file.
7. MoEF&CC Website


(Sharath Kumar Pallerla)
Scientist 'F' / Director

Page 6 of 6

Environmental Clearance for increase of Clinker Production (1.0 MTPA to 1.20 MTPA) by modification in Cement Plant and increase in power generation (15 MW to 18 MW) by M/s Deccan Cements Ltd. located at Village Mahankaligudem, District Nalgonda, Telangana (under Clause 7 (ii) of EIA Notification, 2006)

Government of India
Ministry of Environment and Forests
(L.A. Division)

Secretary, Government of India
Ministry of Environment and Forests
New Delhi - 110 003

Phone: 2338 7669
Fax: 2338 7669

M/s G R Ram, Sr. Vice President
M/s Deccan Cement Ltd
A-403/B, "Dulcan Chambers"
Neredukonda, Hyderabad - 500 082

E-mail: deccement@silfy.com; Fax No.: 040-23318356

Subject: Cement Plant (Cement 1.6 MTPA; Clinker 1.0 MTPA) and Coal Based Captive Power Plant (CPP, 15 MW) at Village Mahankaligudem, Mandal Neredukonda, District Nalgonda, A.P. by M/s Deccan Cement Ltd. Environmental clearance for reg.

Sir

This has reference to your letter no. DCL/MOEF/RE/A/Plant/2007 dated 22nd July, 2007 along with project documents including Application Form, Questionnaire and EIA/EMP seeking environmental clearance regarding the above mentioned project.

2.0 The Ministry of Environment and Forests has examined your application, it is noted that the proposals for environmental clearance for the Cement Plant (Cement 1.6 MTPA; Clinker 1.0 MTPA) and Coal based Captive Power Plant (CPP, 15 MW) at Mahankaligudem, Neredukonda, Nalgonda, A.P. Total land acquired is 53.8 ha. No forest land is involved. Ravipahad RF (adjacent), Saidulnema RF (adjacent), Wazirabad RF (4.4 km), Pasubula bogu RF (4.2 km), Madinapadu RF (2.3 km) and Gamalapadu RF (2.3 km) are located within 10 km radius. No national park and wildlife sanctuary is located within 10 km radius. No rehabilitation and resettlement is involved.

3.0 Drying process rotary kiln pre-calcination technology to manufacture Clinker will be used. Total cost of the project is Rs. 430.00 Crores. Rs. 40.00 Crores are earmarked for environment pollution control measures.

4.0 Public hearing meeting was held on 28th April, 2007.

4.0 The Ministry of Environment and Forests hereby accords environmental clearance for the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance to the following specific and general conditions.

... shall be provided to the Ministry's Regional Office ... regularly

... shall be recycled and reused in the process and/or for dust ... No ... shall be discharged outside the factory premises and 'zero' ... Domestic effluent treated in septic tank followed by ...

... shall be recycled back to the process. All the fly ash and bottom ash generated from the CPP shall be used in the production of Pozzolana Portland Cement (PPC). Bottom ash shall be used as bed material in the boiler. Hazardous waste viz. Spent oil from gear boxes and automotive batteries etc. shall be properly stored in a designated area and sold to authorized recyclers/reprocessors.

... shall be made to use high calorific hazardous waste in the cement kiln and ... Efforts shall also be made to use low ... acid waste in the cement manufacturing.

... shall be developed in at least 18 ha (33%) out of total 53.6 ha land in consultation with the local DFO as per the CPCB guidelines.

... shall be obtained regarding impact of proposed plant on surrounding reserve forests viz. Ravipadu Rf (adjacent), Saiduahema Rf (adjacent), Vazirabad Rf (4.4 km), Rasupula podu Rf (4.2 km), Madanadu Rf (2.3 km) and Gamalabodu Rf (2.3 km).

General Conditions :

... shall adhere to the stipulations made by A.P. Pollution Control Board, APPCB and State Government.

... shall be carried out without prior ...

... shall conform to the ... At no time the particulate ... shall exceed APPCB ... interlocking facility shall be provided ... the equipment be that in the event of the pollution ... the equipment shall shut down automatically.

- i. One ambient air quality monitoring station shall be installed in downwind direction. Ambient air quality including ambient noise levels shall not exceed the standards prescribed under EPA or by the State authorities. Monitoring of ambient air quality and noise levels shall be carried out regularly in accordance with APPOB and report submitted to the APPOB quarterly and to the Ministry of Environment and Forests half-yearly.
- ii. The company shall install adequate dust collection and extractor system to control fugitive dust emissions at various transfer points, raw and handling (unloading, conveying, transporting, stacking), vehicular movement, bagging and packing areas etc. Asphalted/concreting of roads and water spray all around the stockyard and loading / unloading areas shall be carried out to control fugitive emissions. Storage of raw material shall be in closed roof sheds. A closed clinker stockpile system shall be provided. Limestone shall be transported from Captive mine to the plant site by the belt conveyors to control spillage of dust and fugitive emission.
- iii. All the recommendations of the Corporate Responsibility for Environment Protection (CREP) shall be strictly followed.
- iv. The company must harvest the rainwater from the roof tops and stream side drains to recharge the ground water and use the same water for the construction of the project to conserve fresh water.
- v. The company shall undertake eco-development measures and community welfare measures in the project area.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hood, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environmental (Protection) Act, 1986 Rules, 1989 viz 75 dBA (day time) and 70 dBA (night time).
- vii. Proper house keeping shall be taken up. Regular medical check up shall be carried out, the employees shall be carried out from the occupational health and safety and records maintained.
- viii. A separate environmental management cell to carry out environmental management and monitoring functions shall be set up under the control of senior management.
- ix. As proposed in EIA/EMP, Rs 40.00 Crores earmarked towards environmental pollution control measures for the cement plant shall be suitably used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- x. The Regional Office of this Ministry at Bangalore / CPCB / APPOB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data alongwith statistical interpretation shall be submitted to them regularly.
- xi. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

The Project Proponent shall inform the public that the project has been accorded clearance by the Ministry and copies of the clearance letter are available at the A.P. Pollution Control Board and may also be seen at Website of Ministry of Environment and Forests at <http://envfor.mca.gov.in>. This should be done within seven days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region of which one shall be in the local language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore

The Ministry or any other competent authority may stipulate any further conditions for the project authorities. The above conditions shall be monitored by the Ministry located at Bangalore

The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory

The Ministry may stipulate any other condition or alteration to the above conditions which shall have to be implemented by the project authorities in a time bound manner

The above conditions shall be enforced, inter-alia under the provisions of the Water Pollution and Control Act, 1974 the Air (Prevention and Control of Pollution) Act, 1986 and the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with its amendments and rules


(Dr. P. B. Rastogi)
Additional Director

- The Secretary, Department of Environment and Forests, Govt. of Andhra Pradesh, Mantralaya, Hyderabad A.P.
- The Chairman, Central Pollution Control Board, Parivahan Bhawan, QCC Complex, East Arjun Nagar, New Delhi - 110032
- The Chairman, Andhra Pradesh Pollution Control Board, Parivahan Bhawan, A-3 Industrial Estate, Sanathnagar, Hyderabad - 500 018, Andhra Pradesh
- The Chief Conservator of Forests (Central), Ministry of Environment & Forest, Regional Office (SZ), Kendriya Sadan, IVth Floor, E & F Wing, 1st Main Road, Koramangla, Bangalore 560 034, Karnataka
- Monitoring Cell, Ministry of Environment and Forests, Parivahan Bhawan, QCC Complex, New Delhi-110003
- Guard file
- Monitoring file
- Record file


Dr. P. B. Rastogi
Additional Director



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
राष्ट्रीय कार्यालय (दक्षिणी पूर्व परिसर)/Regional Office (South Eastern Zone)
1st & 2nd floor, HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai – 600034
Ph: 044-28222325 Email: ro.moefccc@gov.in



Annexure - 3

37

F.No.F(C)A/11.1/64/AP/4/1/(85)/90/(P) 1374

Dated: 04-07-2016

To

The Principal Secretary to the Government of Telangana
Environment, Forests, Science & Technology Department,
Secretariat, Hyderabad-22.

Sub: Renewal of Mining Lease for Lime Stone over an extent of 55.71 acres (22.55 ha) in
Comp No.27 and 28, Saldulnama RF-Miryalaguda Taluk Nalgonda dist.-monitoring-
regarding.

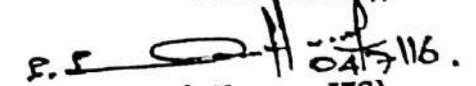
Sir,

The above mentioned forest diversion proposal was monitored on 26 & 27-04-2016 for
compliance of the Forest Clearance conditions.

1. The reclamation plan as stipulated in the FC conditions has not been carried out properly and also the mine has not been closed properly as per the IBM approved mine closure plan. Proper sloping has not been provided to the mined out area.
2. The plantation carried out as part of the reclamation work has been found unsatisfactory. The General Manager, Deccan Cements, present during the inspection has informed that since all the dug up materials are exhausted by the company, enough material is not available for carrying out the reclamation. Hence the UA may be instructed to bring out fresh soil from outside and carry out the reclamation work properly.
3. The lime stone material is dug up from the rocky portions up to a depth of 10 to 20 metres resulting in creation of large water body. The UA, in consultation with DFO, Nalgonda may be asked to carry out pisciculture in the stored water.

Hence in this regard, I am directed to request that a compliance report on the
above mentioned observations may be sent to the Government of India at the earliest.

Yours faithfully,


(Dr.K.Ganesh Kumar, IFS)

Dy. Conservator of Forests (Central)

Encl: Monitoring Report

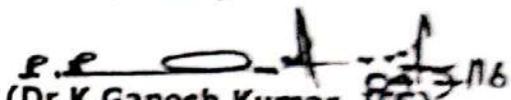
o/c

DESPATCHED
Date: 04/07/16 Rgt. (S)

Scanned with CamScanner

Copy to:

- 1) The Principal Chief Conservator of Forests, Forest Department, Government of Telangana, Aranya Bhavan, Salfabad, Hyderabad.
- 2) APCCF cum Nodal officer (FCA), Office of the Principal Chief Conservator of Forests, Government of Telangana, Hyderabad.
- 3) The District Forest Officer, Nalgonda Forest Division, Nalgonda, Telangana.


(Dr.K.Ganesh Kumar, IFS) 116.
Dy. Conservator of Forests (Central)

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MONITORING OF THE ACTION ON STIPULATED CONDITIONS IN CASE OF PROPOSALS APPROVED BY THE GOVERNMENT OF INDIA UNDER SECTION-2 OF THE FOREST (CONSERVATION) ACT' 1980.

MONITORED BY: Dr. K. GANESH KUMAR, IFS
Deputy Conservator of Forests (Central)

PART - I (General particulars)

1.	Name of the proposal	Renewal of ML in favour of M/s Deccan Cements Ltd. In Nalgonda Distt- Diversion of Forest Land.
2.	Number and date of GOI's letter according permission	Govt. of India's letter No.8-131/90-FC dated 25.09.1991.
3.	Area permitted to be diverted	22.5 ha
4.	District & Forest Division	Nalgonda District & Division.
5.	Area Actually diverted	22.5 ha. The lease period has been expired only reclamation work is in progress.
6.	Date of Monitoring	26-04-2016 & 27-04-2016

PART - II (Details of compensatory afforestation)

1.	Compensatory afforestation stipulated in Forest land	---
	Non - forest land	22.5 ha
2.	Location of the area	
	Extent	22.5 ha
	District	Krishna
	Division	Krishna
	Khasra No. & survey No.	Sy.No.22 & 23 of Tripuravaram village.
	Whether the non-forest land has been declared as PF/RF	
3.	If no, the steps taken to declare it as PF/RF	
4.	Amount asked for raising CA	Rs. 4.20 lakhs
5.	Whether the afforestation cost was paid by the UA?	Yes
6.	If yes, the amount paid	An amount of Rs.4.20 lakhs has been paid by user Agency.
7.	Details of Plantation raised: a) Species planted	The CA is raised in Krishna division hence could not be inspected during the present

RSK

	Area in Ha Year Expenditure	monitoring.
	b) If CA plantation not made, reasons for the lapse	—
	c) Condition of the plantation	—
8.	Remarks: It should be mentioned that the plantations are identifiable as specifically related to the project	—

PART - III (planting of dwarf trees in cases of transmission line)

1.	Number of trees planted	Not applicable
2.	Year of plantation	
3.	Expenditure	
4.	Present condition of plantation	

PART - IV (Reclamation of the area worked under mining/quarrying)

1.	Mining/quarrying work completed	Mining work completed.
2.	Reclamation work done	Out of the total area mined out, 6.5 ha has been back filled and planted up. 8.5 ha is maintained as water body. The unbroken lease area of 7.55 ha is under the dump which is under planting activity. Around the mine also planting has been taken up with pongamia however the growth is not satisfactory.
3.	Present condition of the area worked/reclaimed	The area left as the water body has no proper sloping as per the approved mining plan. The plantation said to be carried out with borrowed black cotton soil however the condition is not good. Hence the water body may be converted to a pisci-culture pond and the plantation may be completed with improved techniques.

S.R.P

PART - V
(Conditions stipulated by the Government of India other than mentioned above)

S.No	Conditions	Compliance
1.	The project authorities should restrict their mining activities to 22.5 ha only.	Complied with
2.	The program of excavation and extended dumps should be strictly as per the EMP submitted.	Mining completed.
3.	Regular monitoring of air and water quality should be made and recorded data should be furnished to this Ministry once every six Months.	It was informed by the project authorities that they are furnishing these details regularly to the Ministry.
4.	The legal status of forest land will remain unchanged	Remain unchanged.
5.	Mined over area to be reclaimed/restored after mining/quarry is over.	Details given in Part IV.
6.	In order that the construction labour and staff while working on the project in the forest area may not cause destruction to the forest area for meeting their fuelwood needs, the user agency will establish fuelwood depots, and will provide the fuelwood to them free of cost or its cost deducted from their salary and wages.	Complied with
7.	Arrangements to be made by the project authorities for free supply of fuelwood or other sources of energy to the staff and labourers engaged in the project free of cost.	Complied with
8.	No explosive should be allowed to be stored in the forest area.	Mining completed. ✓
9.	The Conditions/safeguards proposed by the Ministry of Environment and Forests while clearing the project, to be followed rightly.	Mining completed. ✓

PART - VI

(Conditions informed by the State Government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife and prevent soil erosion, etc.)

Conditions/Purposes
Nil

Action taken

SOJ

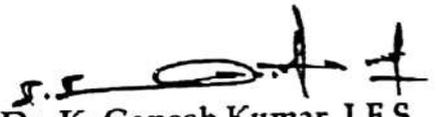
PART - VII

1.	Whether any Committee has been formed for monitoring of the action on the conditions stipulated.	NA
2.	If no, give reasons. If yes give details of the Committee.	---
3.	Reports of the monitoring committee if any.	---

PART-VIII

1.	Abstract reports of inspection of forest, if any	Nil
2.	Remarks of the Addl.PCCF (C) in regard to progress of the action on the stipulated conditions.	<u>Satisfactory except the plantation on OB.</u>
3.	Effect of the project on forests and wildlife	Separate communication has been sent to the state government for compliance of conditions as mentioned in Part IV of this report.

Name and Designation of
Inspecting Officer:


Dr. K. Ganesh Kumar, I.F.S
Dy. Conservator of Forests (Central)

ITEM NO.1

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 114/2014

COMMON CAUSE

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

(1) I.A. NO.30915/2019 AND 153946/2019 (APPLNS. FOR DIRECTIONS AND SEEKING LEAVE TO PLACE ON RECORD ADDL. DOCUMENTS ON B/O MIDEAST INTEGRATED STEELS LTD.)

(2) I.A. NO.186810/2019 (APPLICATION FOR DIRECTIONS) ON BEHALF OF M/S SARDA MINES PRIVATE LIMITED

(3) I.A. NO.157635/2019 (APPLICATION FOR DIRECTIONS) ON BEHALF OF ORISSA MINING CORPORATION LIMITED

"ONLY" IN W.P.(C) NO. 114/2014 ARE LISTED TODAY.

THE NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST:MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.)MR. PRASHANT BHUSHAN MR. B.K. PRASADMR. GURMEET SINGH MAKKER MS. KIRTI R. MISHRAMR. MR. L.R. SINGH, ADVOCATES.)

Date : 08-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

Counsel for the parties

Mr. Harish N. Salve, Sr. Adv. (A.C.) (N.P.)

Ms. Aparajita Singh, Sr. Adv. (A.C.)

Mr. ADN Rao, Adv. (A.C.)

Mr. Siddhartha Chowdhury, Adv. (A.C.)

Mr. Prashant Bhushan, AOR

Mr. Pranav Sachedeva, Adv.

Mr. Hemanth Pothula, Adv.

Mr. B.K. Prasad, AOR

- Ms. Pinky Anand, ASG
- Ms. V. Mohna, Sr. Adv.
- Mr. Atulesh Kumar, Adv.
- Mr. Raj Bahadur, Adv.
- Mr. R.R. Rajesh, Adv.
- Mr. D.V. Rao, Adv.
- Mr. Tarkeshwar Nath, Adv.
- Ms. Saudimini Sharma, Adv.
- Mr. Hemand Arya, Adv.

Mr. Mukesh Kumar Maroria, AOR

- Mr. Atmaram N.S. Nadkarni, ASG
- Ms. Chinmayee Chandra, Adv.
- Mr. S.S. Rebello, Adv.
- Ms. Arzu Paul, Adv.
- Mr./Ms. Neeleshwar Pavani, Adv.
- Ms. Riya Soni, Adv.
- Ms. Shivikka Agrawal, Adv.
- Mr. Gurmeet Singh Makker, AOR

- Ms. Kirti R. Mishra, AOR
- Ms. Apurva Upmanya, Adv.

- Mr. Vikas Singh, Sr. Adv.
- Mr. L.R. Singh, AOR
- Mr. Satwik Misra, Adv.
- Ms. Udit Singh, Adv.
- Ms. Deepeika Kalia, Adv.
- Ms. Shweta Priya, Adv.
- Mr. Vivek Singh, Adv.

- Mr. Mahesh Jethmalani, Sr. Adv.
- Mr. Parag Tripathi, Sr. Adv.
- Mr. Gopal Jain, Sr. Adv.
- Mr. Navin Kumar, AOR
- Mr. Manish Kharbanda, Adv.
- Mr. Saurabh Ajay Gupta, Adv.
- Ms. Natasha Sehrawat, Adv.
- Mr. Pranav Sood, Adv.
- Ms. Priya Singh, Adv.
- Mr. Karanveer Singh, Adv.
- Ms. Nikita Mehta, Adv.
- Mr. Vineet Kumar, Adv.

- Mr. Raj Kumar Mehta, AOR
- Ms. Himanshi Andley, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In the course of hearing, this Court on 16.01.2019 passed an order taking cognizance of the deleterious effect of mining on vegetation, after mining activities are over. In particular, it is observed that an area which is mined results in complete elimination of grass which in turn denies fodder to the herbivores. The only solution can be re-grassing of such mined areas. It is not in dispute that re-grassing technology is available in this country.

We see no reason why the area which has been mined should not be restored so that grass and other vegetations including trees can grow in the mining area for the benefits of animals.

We are of the view that this can be achieved by directing the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

The Union of India may devise appropriate methods for ensuring compliance of this condition after the mining activity is over at the cost of the mining lease holders. This condition shall be in addition to those conditions which have already been imposed for achieving the same purpose under the mine closure plan. This condition shall not be imposed in derogation of any conditions

which are already in force.

Order accordingly.

The Union of India will report the action taken within a period of three weeks from today.

List the matter thereafter.

I.A. NOS.30915/2019 AND 153946/2019 (APPLNS. FOR DIRECTIONS AND SEEKING LEAVE TO PLACE ON RECORD ADDL. DOCUMENTS ON B/O MIDEAST INTEGRATED STEELS LTD.

Arguments concluded.

Orders reserved.

I.A. NO.186810/2019 (APPLICATION FOR DIRECTIONS) ON BEHALF OF M/S SARDA MINES PRIVATE LIMITED

Arguments concluded.

Orders reserved.

I.A. NO.157635/2019 (APPLICATION FOR DIRECTIONS) ON BEHALF OF ORISSA MINING CORPORATION LIMITED

Issue notice returnable after two weeks.

In the meantime, the respondent(s) may file their respective reply affidavits, if any.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

Amended - S
46

F. No. 22-34/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi-110003

E-mail: sharath.kr@gov.in
Tel: 011-24695319

Dated: 16th January, 2020

OFFICE MEMORANDUM

Sub.: Additional Environment Clearance condition for mining projects - reg.

The Ministry of Environment, Forest and Climate Change has issued the standard EC conditions for coal and non coal mining sectors vide OM no 22-34/2018-IA.III dated 9th August 2018 and 8th January 2019.

2. The Hon'ble Supreme Court vide order dated 08.01.2020 in W.P. (Civil) No.114/2014 in the matter of Common Cause vs. Union of India has directed that the area which has been mined should be restored so that grass and other vegetation including trees can grow in the mining area for the benefit of animals.

3. In view of the above, as directed by the Hon'ble Supreme Court, an additional condition as stipulated in the order be included in all the Environmental Clearances already granted to mining projects and to be granted henceforth.

"The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc." ✓ (1)

3.1 Necessary communication may be issued to the project proponents under intimation to respective regulatory authorities.

4. This issues with the approval of competent authority.

Amended 16/01/2020
(Sharath Kumar Pallerla)
Director (IA-Policy)

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees

3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to AS (RSP) / AS (RA)
5. PS to JS (GM)/ JS (AKN)/JS (SKB)
6. Website, MoEF&CC
7. Guard file.

Done
16/11/2020
(Sharath Kumar Pallerla)
Director (IA-Policy)

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAILWAY BOARD

No. 2015/EnHM/15/01 ✓

New Delhi, dated 16.04.2018

General Managers,
All Zonal Railways

SUB: Pollution at Railway Sidings and Goods Sheds

A Committee of ED/EnHM/ME/RB and CCM/Catering/NR was nominated vide Railway Board's Order No. ERB-I/2016/23/19, dated 08.04.2016 and 16.01.2017/08.08.2017 to Study and submit Report on the extent of pollution in handling of pollution intensive commodities at Sidings and Goods Sheds and actions to be taken.

Based on recommendations of the Committee accepted by Board (MRS & MT) following directions are issued :

1. **Keeping in view the statutory / legislative provisions ✓**
 - a) **Wherever new siding/goods shed/Private freight Terminal/ any loading / unloading point is being developed / constructed, 'Consent to Establish' should be taken from State Pollution Control Board by the owner or the railway as the case may be in accordance with the provisions of State Pollution Control Board, keeping in view the notified areas / air pollution control areas and categorisation of Industrial Sectors.**
 - b) **Wherever the sidings are existing, 'Consent to Operate' / 'Consent for Operation' should be obtained from State Pollution Control Board by either owner or by the railway as the case may be in accordance with the provisions of State Pollution Control Board, keeping in view the notified areas / air pollution control areas and categorisation of Industrial Sectors.**
 - c) **Zonal Railways must be aware of Air Pollution Control Areas notified by respective SPCBs and ensure compliance to applicable environmental legislations. Necessary clause may be incorporated in agreements of sidings. For railway owned sidings and goods sheds, the responsibility lies directly with the Railways.**
 - d) **In addition to air pollution, water pollution and noise pollution should also be taken care of depending upon the extent of pollution and environmental impact for specific commodities and locations.**

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2. Some protective measures to be taken at loading/unloading points by the owner or railways as the case may be, are

- a) Paved approach roads with adequate traffic carrying capacity should be provided at each loading /unloading point. The existing roads which are in bad condition should be repaired and maintained.
- b) To control dust pollution, water sprinkling system through mechanised system or tankers should be provided as per requirement. Proper waste water/drainage system shall be provided at loading/unloading points as per requirement.
- c) Appropriate green belt cover to be provided at the loading/unloading point to mitigate pollution.
- d) Where necessary, the heavy loading and unloading traffic handling points to be provided with dust screen walls along periphery of the premises with adequate height.

Copy of the report of the Committee No. 2015/EnHM/15/01 dated 16.08.2017 in six pages is enclosed for necessary action by all Zonal Railways.

A Report on *Inventorisation of Railway Sidings and Guidelines for their Environment Management* submitted to Central Pollution Control Board by RITES in March 2015, which is available on the website of CPCB cpcb.nic.in under New Reports, may also be seen for guidance.

Encl: Report of the Committee
in six pages.

Shivendra Mohan
(Shivendra Mohan)
Executive Director
EnHM / ME

Copy to PCCMs,
All Zonal Railways

THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES
AND REMAINS ACT, 1958

ARRANGEMENT OF SECTIONS

PRELIMINARY

SECTIONS

1. Short title, extent and commencement.

2. Definitions.

2A. Construction of references to any law not in force in the State of Jammu and Kashmir.

ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS OF NATIONAL IMPORTANCE

3. Certain ancient monuments, etc., deemed to be of national importance.

4. Power of Central Government to declare ancient monuments, etc., to be of national importance.

4A. Categorisation and classification in respect of ancient monuments or archaeological sites and remains declared as of national importance under sections 3 and 4.

PROTECTED MONUMENTS

5. Acquisition of rights in a protected monument.

6. Preservation of protected monument by agreement.

7. Owners under disability or not in possession.

8. Application of endowment to repair a protected monument.

9. Failure or refusal to enter into an agreement.

10. Power to make order prohibiting contravention of agreement under section 6.

11. Enforcement of agreements.

12. Purchasers at certain sales and persons claiming through owner bound by instrument executed by owner.

13. Acquisition of protected monuments.

14. Maintenance of certain protected monuments.

15. Voluntary contributions.

16. Protection of place of worship from misuse, pollution or desecration.

17. Relinquishment of Government rights in a monument.

18. Right of access to protected monuments.

PROTECTED AREAS

19. Restrictions on enjoyment of property rights in protected areas.

20. Power to acquire a protected area.

PROHIBITED AND REGULATED AREAS

SECTIONS

- 20A. Declaration of prohibited area and carrying out public work or other works in prohibited area.
- 20B. Declaration of regulated area in respect of every protected monument.
- 20C. Application for repair or renovation in prohibited area, or construction or re-construction or repair or renovation in regulated area.

GRANT OF PERMISSION BY COMPETENT AUTHORITY

- 20D. Grant of permission by competent authority within regulated area.
- 20E. Heritage bye-laws.

NATIONAL MONUMENTS AUTHORITY

- 20F. Constitution of National Monuments Authority.
- 20G. Selection Committee for selection of members of Authority.
- 20H. Salary, allowances and meetings of Authority.
- 20-I. Functions and powers of Authority.
- 20J. Removal of Chairperson and members.
- 20K. Restriction on future employment by Chairperson and members.
- 20L. Power of Central Government to issue directions to Authority.
- 20M. Power of Central Government to issue directions to competent authority.
- 20N. Power of Central Government to supersede Authority.
- 20-O. Bar of jurisdiction of civil court.
- 20P. Annual report.
- 20Q. Power to call for information.

ARCHAEOLOGICAL EXCAVATIONS

- 21. Excavations in protected areas.
- 22. Excavations in areas other than protected areas.
- 23. Compulsory purchase of antiquities, etc., discovered during excavation operations.
- 24. Excavations, etc., for archaeological purposes.

PROTECTION OF ANTIQUITIES

- 25. Power of Central Government to control moving of antiquities.
- 26. Purchase of antiquities by Central Government.

PRINCIPLES OF COMPENSATION

- 27. Compensation for loss or damage.
- 28. Assessment of market value or compensation.

MISCELLANEOUS

SECTIONS

29. Delegation of powers.
30. Penalties.
 - 30A. Punishment for construction, etc., in prohibited area.
 - 30B. Punishment for construction, etc., in regulated area.
 - 30C. Offences by officers of Government.
31. Jurisdiction to try offences.
32. Certain offences to be cognizable.
33. Special provision regarding fine.
34. Recovery of amounts due to the Government.
35. Ancient monuments, etc., which have ceased to be of national importance.
 - 35A. Obligation to survey the protected prohibited area and regulated areas.
 - 35B. Identification of unauthorised constructions on or after 16th June, 1992.
36. Power to correct mistakes, etc.
37. Protection of action taken under the Act.
38. Power to make rule.
39. Repeals and savings.

THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES
AND REMAINS ACT, 1958

ACT NO. 24 OF 1958¹

[28th August, 1958.]

An Act to provide for the preservation of ancient and historical monuments and archaeological sites and remains of national importance, for the regulation of archaeological excavations and for the protection of sculptures, carvings and other like objects.

BE it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

PRELIMINARY

1. Short title, extent and commencement.—(1) This Act may be called the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

²[(2) It extends to the whole of India.]

(3) It shall come into force on such date³ as the Central Government may, by notification in the Official Gazette, appoint.

2. Definitions.—In this Act, unless the context otherwise requires,—

(a) “ancient monument” means any structure, erection or monument, or any tumulus or place of interment, or any cave, rock-sculpture, inscription or monolith, which is of historical, archaeological or artistic interest and which has been in existence for not less than one hundred years, and includes—

- (i) the remains of an ancient monument,
 - (ii) the site of an ancient monument,
 - (iii) such portion of land adjoining the site of an ancient monument as may be required for fencing or covering in or otherwise preserving such monument, and
 - (iv) the means of access to, and convenient inspection of, an ancient monument;
- (b) “antiquity” includes—
- (i) any coin, sculpture, manuscript, epigraph, or other work of art or craftsmanship,
 - (ii) any article, object or thing detached from a building or cave,
 - (iii) any article, object or thing illustrative of science, art, crafts, literature, religion, customs, morals or politics in bygone ages,
 - (iv) any article, object or thing of historical interest, and

1. Extended to Goa, Daman and Diu with modifications by Reg. 12 of 1962, S. 3 and Sch. (w.e.f. 22-11-1962). Extended to Dadra and Nagar Haveli by Reg. 6 of 1963, s. 2 and Sch. I (w.e.f. 11-7-1965) and Pondicherry by Reg. 7 of 1963, s. 3 and Sch. I (w.e.f. 1-10-1963).
2. Subs. by Act 52 of 1972, s. 33, for sub-section (2) (w.e.f. 5-4-1976).
3. 15th October, 1959, vide notification No. S. O. 2307, dated 15th October, 1959, see Gazette of India, Extraordinary, Part II, sec. 3(ii).

(v) any article, object or thing declared by the Central Government, by notification in the Official Gazette, to be an antiquity for the purposes of this Act, which has been in existence for not less than one hundred years;

(c) "archaeological officer" means an officer of the Department of Archaeology of the Government of India not lower in rank than Assistant Superintendent of Archaeology;

(d) "archaeological site and remains" means any area which contains or is reasonably believed to contain ruins or relics of historical or archaeological importance which have been in existence for not less than one hundred years, and includes—

(i) such portion of land adjoining the area as may be required for fencing or covering in or otherwise preserving it, and

(ii) the means of access to, and convenient inspection of, the area;

¹[(da) "Authority" means the National Monuments Authority constituted under section 20F;

(db) "competent authority" means an officer not below the rank of Director of archaeology or Commissioner of archaeology of the Central or State Government or equivalent rank, specified, by notification in the Official Gazette, as the competent authority by the Central Government to perform functions under this Act:

Provided that the Central Government may, by notification in the Official Gazette, specify different competent authorities for the purpose of sections 20C, 20D and 20E;

(dc) "construction" means any erection of a structure or a building, including any addition or extension thereto either vertically or horizontally, but does not include any re-construction, repair and renovation of an existing structure or building, or, construction, maintenance and cleansing of drains and drainage works and of public latrines, urinals and similar conveniences, or, the construction and maintenance of works meant for providing supply of water for public, or, the construction or maintenance, extension, management for supply and distribution of electricity to the public or provision for similar facilities for public;]

(e) "Director-General" means the Director-General of Archaeology, and includes any officer authorised by the Central Government to perform the duties of the Director-General;

(f) "maintain", with its grammatical variations and cognate expressions, includes the fencing, covering in, repairing, restoring and cleansing of a protected monument, and the doing of any act which may be necessary for the purpose of preserving a protected monument or of securing convenient access thereto;

(g) "owner" includes—

(i) a joint owner invested with powers of management on behalf of himself and other joint owners and the successor-in-title of any such owner; and

(ii) any manager or trustee exercising powers of management and the successor-in-office of any such manager or trustee;

(h) "prescribed" means prescribed by rules made under this Act;

1. Ins. by Act 10 of 2010, s. 2 (w.e.f. 16-6-1992).



तार
Telegram : PARYAVARAN, ^{Annexure-28}
NEW DELHI

दूरभाष :
Telephone :
टेलिग्राफ (द्विभाषीय) :
Telex : (bi-lingual) : W-66185 DOE IN
FAX : 4360678

55

भारत सरकार
पर्यावरण एवं वन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
पर्यावरण भवन, सी० जी० ओ० कॉम्प्लेक्स
PARYAVARAN BHAWAN, CGO COMPLEX
लोधी रोड, नई दिल्ली - 110003
LODHI ROAD, NEW DELHI-110003

No.8-44/96-FC

Dated: 07.01.1997

To

The Secretary (Forests),
Govt of Andhra Pradesh,
HYDERABAD.

Sub:- Diversion of 73.93 ha. of forest land in Nalgonda district in favour of M/s. Deccan Cements Ltd. for additional lime stone mining lease.

Sir,

I am directed to refer to your letter No.838/For.I/96-1 dated 24.2.96 on the above mentioned subject seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980.

After careful consideration of the proposal of the State Government, the Central Government, hereby, agrees in principle for diversion of 73.93 ha. of forest land in Nalgonda district in favour of M/s. Deccan Cements Ltd. for additional lime stone mining lease, subject to fulfilment of following conditions:-

- (i) Immediate action should be taken for transfer and mutation of equivalent non-forest land in favour of State Forest Department.
- (ii) The user agency will transfer the cost of compensatory afforestation over equivalent non-forest land (revised as on date to incorporate existing wage structure) in favour of the State Forest Department.

After receipt of compliance report on the fulfilment of the above conditions from the State Govt., formal approval will be issued in this regard under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land to user agency should not be effected by the State Govt. till formal orders approving diversion of forest land are issued by the Central Govt.

Yours faithfully,

(A.N. SHARAN)
ASSTT. INSPECTOR GENERAL OF FORESTS

[Handwritten signature]
25/1/97

Copy to:-

1. Principal Chief Conservator of Forests, Govt. of Andhra Pradesh, Hyderabad.
2. Nodal Officer, Office of PCCF, Govt. of Andhra Pradesh, Hyderabad.
3. The CCF (Central), Regional Office, Bangalore.
4. RO(HQ), New Delhi.
5. Guard File.

A. N. SHARAN
7.1.97
(A.N. SHARAN)
ASSTT. INSPECTOR GENERAL OF FORESTS

Rc.No. 4716/89/S1 (S5)
Date: 15-8-2005

Annexure-9
BY REGD. POST. ACK DUE
Office of the Divl. Forest Officer,
Nalgonda.

Sri P. Rajender Reddy
Divisional Forest Officer,

...
FINAL NOTICE

Sub:- FD - M&M Diversion of Non-Forest land at Charakonda (v) of Vangoor (M) Mahaboobnagar Dist - Delay in handing over the alternate CA land - Another notice issued - Reg.

- Ref:-
1. M/s DCL Lr. No. DCL/JKR/DFO/LANDS/2002 Dt. 25-3-2002
 2. PCCF Ref. No. 13110/2002/F2 Dt. 2-1-2003
 3. CF HC. Hyd. Ref. No. 6645/93/D1(ii) Dt. 13-5-03
 4. D.F.O, Nalgonda Rc.No 4716/89/S1(S5) Dt. 20-12-03
 5. M/s DCL Lr. No. DCL: PJR:DFO:CA-2003 Dt. 9-1-04 25/8/05
 6. D.F.O, Nalgonda Rc.No. 4716/89/S1(S5) Dt: 17.9.04
 7. D.F.O, Nalgonda Rc.No. 4716/89/S1(S5) Dt: 23.06.2005
 8. CF, Hc, Hyd Rc.No. 6645/93/D1 Dt: 02.07.2005
 9. D.F.O. Nalgonda Rc.No. 4716/89/S1 (S5) Dt: 7.7.2005
 10. D.F.O. Nalgonda Rc.No. 4716/89/S1 (S5) Dt: 1.8.2005

In continuation of this office reference 10th cited, the user agency is informed that there is no response from your end though (4) notices have been issued to you.

Therefore, once again the User Agency is requested to look into the seriousness of **the matter and handover the alternate Compensatory Afforestation land immediately** without waiting for further action in this regard. This is a final notice to you and no further correspondence will be made to the User Agency.

The receipt of this notice should be acknowledged on the duplicate copy enclosed.

Sd/-
Divisional Forest Officer,
Nalgonda.

To
M/s Deccan Cements Limited,
Bhavanipuram, Janpahad PO Pin. NO. 508 218
Nalgonda District.

Copy submitted to the Conservator of Forests, Hyderabad Circle, Hyderabad for favour of kind information.

Copy submitted to the District Collector, Nalgonda for favour of kind information.

Copy to Forest Range Officer, Miryalaguda for necessary action.

Sd/-
Divisional Forest Officer,
Nalgonda.

//t.c.b.o//

Superintendent

Amooy
D

Annexure-10



3018



**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

Rc.No.6645/1993/D1
Dated.23.11.2006.

Office of the Conservator of Forests,
Hyderabad Circle, Hyderabad.

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**Sri Sunil Kumar Gupta IFS.,
Conservator of Forests,**

Sub: Compensatory Land handed over to Forest Department – Ac 108.50 in Gurrambodu vig Mat ampally (M) – Remarks called for – Reg.

- Ref:
1. C.F Hyd Rc.No.6645/93/D1, Dt.11.8.2005.
 2. D.F.O Nalgonda Rc.No.4716/89/S1 (S5), Dt. 01.8.2005.
 3. Representation of General Manger Deccan Cements Ltd. Dt. 23.8.2005.
 4. C.F Hyd Rc.No.6645/93/D1, Dt. 28.10.2005, 30.11.2005 & 06.01.2006.
 5. Prl. C.C.F. Ref.No 10981/02/F4, Dt. 28.06.2005 & 22.08.2006

to M/s
to report by 27/11

Attention of the Divisional Forest Officer is invited to the reference cited. Wherein he was requested to pursue **the matter with the user agency and submit detailed report regarding non-handing over of compensatory land in lieu of disputed C.A Land by the M/s. Deccan Cements Limited.** If the company failed to comply with instructions for non-handing over of C.A Land and **violation of conditions submit proposals to Prl. Chief Conservator of Forests to move the matter to the Govt. of India for taking further action,** but Specific report in this matter is awaited.

Therefore, the Divisional Forest Officer is once again requested to look into the matter personally and submit detailed report in this matter along with action to be taken for implementation of CA scheme e c urgently.

Sd/-Conservator of Forests,
Hyderabad Circle, Hyderabad.

To:
**The Divisional Forest Officer,
Nalgonda.**

On request under RTI Act the
document was Issued
S/C Forest Range Officer
Huzurnagar.

[Signature]
11/11/06

[Signature]
Manager. 23/11/06

M/g

Report of the
Comptroller and Auditor General of India
on
Economic Sector
for the year ended March 2013

Government of Andhra Pradesh
Report No. 3 of 2014

www.saiindia.gov.in

Environment, Forests, Science and Technology Department

3.2 Diversion of Forest land for non-forest purposes, Compensatory Afforestation (CA) and CAMPA

3.2.1 Introduction

Andhra Pradesh has a total notified forest area of 63.81 lakh Hectare (Ha)²⁰ (comprising 23.2 per cent of total geographical area of the State). Reserved, Protected and Un-classed forests occupy 50.48 lakh Ha (79.10 per cent), 12.37 lakh Ha (19.38 per cent) and 0.97 lakh Ha (1.52 per cent) of the total forest area respectively. The State also has a protected area network of 15.28 lakh Ha (23.9 per cent of total forest area).

Forest (Conservation) Act, 1980 (Act) enacted by Government of India (GoI) and Forest (Conservation) Rules, 2003 (Rules) issued there under prohibit diversion of forest land for non-forest purposes, except with prior approval of GoI. Such approvals are granted in two stages:

In Stage-I, proposal for diversion is agreed to in principle, subject to fulfilment of various conditions, which include (i) providing equivalent non-forest land (or) in case non-forest land is not available, degraded forest land to the extent of twice the forest land diverted, for Compensatory Afforestation (CA); and (ii) payment of Net Present Value (NPV) of forest land diverted, cost of CA and penal cost of CA, if any, by user agency. In Stage-II, formal approval is accorded for diversion of forest land after all conditions stipulated in Stage-I have been fulfilled.

Ad-hoc Compensatory Afforestation Fund Management and Planning Authority (Ad-hoc CAMPA) was created (May 2006) at Central level in which amounts paid by user agencies towards CA and NPV of the forest land being diverted were to be deposited. AP State CAMPA was subsequently constituted during September 2009. Funds received by Ad-Hoc CAMPA were released to State CAMPA subject to maximum of 10 per cent of accumulated principal amount pertaining to respective States/Union Territories, for utilization as per approved Annual Plan of Operations (APOs).

3.2.2 Scope of Audit

Audit conducted between August 2012 and December 2012 covered a period of five years ending 2012-13. Records of Forest Headquarters, Andhra Pradesh Forest Development Corporation (APFDC) and 17 Divisions²¹ substantially funded by CAMPA were examined. Audit was conducted to ascertain whether diversion of forest land, collection of moneys towards CA and NPV, CA of the non-forest land and various other conditions imposed by

²⁰ As per Andhra Pradesh State of Forest Report, 2012

²¹ Adilabad, Ananthapuramu, Chittoor West, Eluru, Hyderabad, Jannaram, Kakinada, Karimnagar West, Kurnool, Mancherial, Nalgonda, Narsipatnam, Paloncha, Srikakulam, Vishakhapatnam, Vizianagaram and Warangal North.

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Appendices

Appendix 3.2

(Reference to paragraph 3.2.4.2, page 84)

Delay in notification of forest land accepted for Compensatory Afforestation

Sl. No.	Name of the Project	Date of Govt final approval	Non-forest CA land accepted (Ha) and Forest Division in which accepted	Time elapsed since final approval (as of June 2013)
1	Forest land - rehabilitation of people Thigudem, Chirumalla, Sitarampuram and Karakagudem of Manugur Taluk, diversion of 10 Ha of forest land in Mothi RF of Bayyaram Range.	31.08.1992	10.00, DFO, Paloncha	20 years 10 months
2	Laying of 220 KV line from lower Sileru to Bommuru	07.02.1994	225.160, DFO, Kakinada	19 years 04 months
3	Diversion of forest land of 48 Ha Churnalpad RF, Mudupally beat of Karpally range of Khaminam Division for coal mining at Yellandu - Open Cast Project-II in favour of Singareni Collieries Company Limited (SCCL)	22.07.1995	48.00, DFO, Paloncha	17 years 11 months
4	Mining of lime stone Calcite etc in favour of user agency in Kurnool Dist.	12.09.1995	1.770, DFO, Kurnool	17 years 9 months
5	Diversion of 286.25 Ha of forest land on lease basis mining towards balance requirement of open cast project -II- Phase III in Kondapur- Ext.1 and Kondiagudem RF	10.10.1997	19.12, DFO, Paloncha	15 years 8 months
6	Diversion of 73.93 Ha of forest land in Compt. No. 27, Saidulunama RF, Nalgonda Dist. in favour of user agency	23.02.1998	43.909, DFO, Nalgonda	15 years 4 months
7	Diversion of 124 Ha of forest land for Guathamikhani - OCP - Phase - II - in favour of SCCL	17.08.1998	124.00, DFO, Paloncha	14 years 10 months
8	Diversion of forest land Centenary Incline- Yellandu in favour of SCCL	10.09.1998	4.77, DFO, Paloncha	14 years 9 months
9	Diversion of 2 Ha of forest land for sand stowing plant for PK.No.1 Incline Manuguru Forest	27.05.1999	2.00, DFO, Paloncha	14 years 1 month
10	Construction of approach road to Guathamikhani - OCP - from workers colony	27.08.1999	1.80, DFO, Paloncha	13 years 10 months
11	Construction of Dharacalva reservoir project	27.10.2000	10.810, DFO, Kakinada	12 years 8 months
12	Diversion of forest land - OCP-I in Koyagudem	14.05.2001	18.57, DFO, Paloncha	12 years 1 month

GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

From
Sri P. Ravinder Reddy, M.S(USA),
Divisional Forest Officer,
Nalgonda.

To,
The Conservator of Forests,
Hyderabad Circle,
Hyderabad.

Re.No. 4716/89/S1. (S5) (Vol. IV) Dt:- 01/04/2002

Sir,

Sub:- M & M ^{M/S} Diversion of 73.93 ha of Forest Land from Saidulnam Rf in Miryalguda Range - CA land at Gurrampodu Village handedover to FD - Report Submitted - Reg

Ref:- 1) This Office Ref No. 4716/89/S1,S5 Dt:- 20/03/02
2) This Office Ref No. 4716/89/S1,S5 Dt:- 22/03/02
3) M/s Deccan Cements Ltd Lr No.
DCL:DFO:PJR:02 Dt:- 22/03/2002
4) This Office Ref No. 4716/89/S1,S5 Dt:- 26/03/02
5) M/s DCL Lr No. DCL:JKR:DFO lands 2002
Dt:- 25/03/02.

1. In continuation of this Office reference 1st, 2nd and 4th cited, I submit that the user Agency through their letter 5th cited has offered the equivalent CA land elsewhere and requested this office to give the time to procure the suitable land and drop the criminal proceedings. A copy of the M/s Deccan Cements Ltd letter 5th cited is enclosed herewith for your kind perusal. In their letter, they have also requested to furnish the copy of investigation report for their study and comments. Further, the user Agency has also stated that an extent of ^{Ac}74.20 cents towards CA land handedover to the Forest Department on 16/03/1997 at Nambapur Village of PA Pally Mandal, Nalgonda District which falls under the jurisdiction of Divisional Forest Officer, WLM, Nagarjuna Sagar may raise the afforestation immediately. The user agency is also stated that till the disputed land at Gurrampodu is cleared, they shall restrict their mining activities in their 74.20 cents only.

2. In this regard it is submitted that, based on the report of the Divisional Forest Officer, Flying Squad Party, I have filed a complaint with Sub Inspector of Police Mattampally against the fraudulent action in registering CA land based on fraudulent GPA papers vide this Office reference No.4716/89/S1,(S5) Dt:- 26/03/2002. As the user agency have offered alternative CA land elsewhere, I request the Conservator of Forest, Hyderabad Circle, Hyderabad to kindly issue necessary instructions in the matter on the representation of user agency Dt: 25/03/2002 for taking further action.

Early action in this regard is highly solicited.

Yours faithfully,

P. Ravinder Reddy
1.4.2002
Divisional Forest Officer,
Nalgonda.

Copy to M/s Deccan Cements Ltd., with reference to his letter 5th cited for information.

Copy to the Forest Range Officer Miryalguda, for information.

S.M.
Divisional Forest Officer
Nalgonda.

Telefax: 011-24367257
Paryavaran Bhavan, C.G.O. Complex,
Lodi Road, New Delhi-110003.
Dated: October 18, 2007 ✓

To ✓
M/s Deccan Cements Ltd. ✓
6-3-666/B 'Deccan Chambers'
Somajiguda,
Hyderabad-500082

Sub: Bhavanipuram Limestone Mine-3 (ML area 183.11ha) at village Ravipahad, Neredcherla Mandal, Huzur Nagar Taluk, Nalgonda Distt., in Andhra Pradesh - reg. Environmental Clearance.

Sir,

The undersigned is directed to refer to your letter dated 23.06.2007, on the above mentioned subject. The Ministry of Environment and Forests has examined the application.

2. It has been noted that the proposal is production of limestone at capacity 0.3 MTPA of your Bhavanipuram Limestone Mine-3 located at village Ravipahad, Neredcherla Mandal, Huzur Nagar Taluk, Nalgonda Distt., in Andhra Pradesh. The method of mining will be mechanised open cast. The mining lease area is 183.11 ha, which lies in the Saidulnama Reserved Forest. The mineable reserve is 60.64 MT. Life of the mine at proposed production will be 202 years. The ore is outcropped. Ultimate depth of mining will be about 31 m below ground level. Water table depth is 60 m below ground level. Hence no interference of ground water due to mining activity. The limestone ore will be transported to the crusher plant located at its cement plant 0.5 -1.0 km away from the working pits. Low grade limestone generated from the mine will be blended with cement grade limestone. At the end of mine life, the mined out area will be converted into water reservoir where pisci-culture will be taken up. Krishna River flows at a distance of about 0.5 in the east and Musi river at 3.6 km in the West. No Wildlife sanctuary/National park and heritage sites are located within 10 km of mine lease area. Water requirement will be about 120 m³/day, which will be met from the river Krishna. Domestic wastewater generated will be about 1.6 m³/day, which will be treated in septic tank followed by soak pit. No solid waste which need disposal will be generated. Public hearing of the project was held on 28.04.2006. Approval for Mining scheme including progressive mine closure plan from IBM in under process. Cost of the project will be Rs. 15.0 crores.

3. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated September 14, 2006 and its interim operational guidelines issued on October 13, 2006.

4. Based on the information submitted by you, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated September 14, 2006, subject to the compliance of the following Specific and General conditions:

(A) Specific conditions

- (i) Environmental clearance is subject to obtaining forestry clearance for diversion of forest land under the Forests (Conservation) Act, 1980.
- (ii) Environmental clearance is subject to obtaining approval from Indian Bureau of Mines for mining plan/scheme and progressive mine closure plan.

Cont'd.....

(iii) Mining activity at Mine-3 (ML area 183.11 ha) at village Ravipahad, shall begin only after the Bhavanipuram Limestone Mine-2 (ML area 73.93 ha), located at village Mahankaligudem, adjacent to this mine, has exhausted its mineable ore.

- (iv) Conceptual Mining Plan for every 5 years for the life of the mine shall be prepared and submitted to the Ministry within six months.
- (v) Measures for control of soil erosion and management of silt shall be prepared and submitted to the Ministry within 6 months.
- (vi) Action plan for abatement and compensation for damages to agricultural land / common property land (if any) due to mining activity shall be submitted to the Ministry within six months.
- (vii) Water quality both for surface as well as ground water in the core zone shall be regularly monitored and records maintained. In case contamination is observed, measures for control and action taken shall be reported to the state government as well as the Ministry.
- (viii) Water bodies shall be developed and utilized to develop pisciculture by organizing fishermen cooperative society with the land losers (if any) and specially the poorer section as members of such Society with initial financial assistance in the form of share money and managerial assistance so that the members themselves can run the affairs of the society in due course. The project proponent shall arrange marketing tie up so that the Society gets fair price of their product and the profits are equitably shared by the members of the society as regular source of income.
- (ix) Action taken report on issues raised during public hearing shall be submitted to the Ministry and the State Govt. within six months.
- (x) Occupational health and safety measures for the workers including training on malaria eradication, HIV, health effects on exposure to mineral dust etc. shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health surveillance. Records of the health of the workers shall be maintained.
- (xi) Top soil/ solid waste (if any) shall be stacked properly with proper slope with adequate safeguards and shall be backfilled for reclamation and rehabilitation of mined out area.
- (xii) Over burden (if any) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.
- (xiii) Garland drains shall be constructed to arrest silt and sediment flows from soil, and mineral dumps. The water so collected shall be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly de-silted particularly after monsoon and maintained properly.

Cont'd.....

Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

(xiv) Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.

(xv) Drilling and blasting (if any) shall be conducted by using dust extractors/wet drilling.

(xvi) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. Plantation shall be raised in 27.32 ha around the ML area, hayl roads, OB dump sites etc. The density of the trees shall be not less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation programme.

FIELD VISIT REPORT by/consultant

(xvii) The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.

(xviii) Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezo meters during the mining operation. The monitoring shall be carried out four times in a year - pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.

(xix) Prior permission from the competent authority shall be obtained for extraction of ground water, if any.

(xx) Vehicles used for transportation of ores and other mining operations shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of ores. Transporting of ores shall be done covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of ores for transportation shall be undertaken.

(xxi) A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Ministry of Environment & Forests, 5 years in advance of final mine closure for approval.

B. General conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment & Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral, limestone and waste shall be made.

(iii) Conservation measures for protection of flora and fauna in the core & buffer zone shall be drawn up in consultation with the local forest and wildlife department.

Cont'd...

- (iv) Four ambient air quality-monitoring stations shall be established in the core zone as well as in the buffer zone for RPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- (v) Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional office located at Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (vi) Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
- (vii) Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs.
- (viii) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
- (ix) Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
- (x) A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (xi) The project authorities shall inform to the Regional Office of the Ministry located at Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Ministry and its Regional Office located at Bangalore.
- (xiii) The project authorities shall inform the Regional Office of the Ministry located at Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xiv) The Regional Office of the Ministry, Bangalore shall monitor compliance of the stipulated conditions. The project authorities shall extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / Information / monitoring reports.
- (xv) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- (xvi) State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office / Tehsildar's Office for 30 days.

Cont'd...

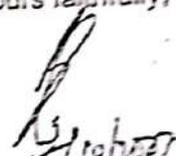
(xvii) The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at <http://envfor.nic.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located Bangalore.

5. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

6. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

7. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Yours faithfully,


(W. Bharat Singh)
Deputy Director

Copy to:

1. Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad.
3. Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Hyderabad.
4. Secretary, Department of Forests, Government of Andhra Pradesh, Hyderabad.
5. Chief Conservator of Forests, Regional Office (SZ), Kendriya Sadan, 4th Floor E&F, Wings 17th Main Road, 1 Block, Koranmangala, Bangalore-560 034.
6. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
7. Chairman, Andhra Pradesh State Pollution Control Board, Paryavaran Bhawan, A-3 Industrial Estate, Sanath Nagar, Hyderabad - 500 018
8. Member Secretary, Central Ground Water Authority, A2, W-3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
9. Controller General, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur- 440 001.
10. District Collector, Nalgonda, Government of Andhra Pradesh.
11. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
12. Monitoring File.
13. Guard File.
14. Record File.


(W. Bharat Singh)
Deputy Director

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003.
Telefax: 24362434

Dated the 9th September, 2011

OFFICE MEMORANDUM

Sub: Consideration of projects for grant of environment clearance under EIA Notification, 2006, which involve forestland – Procedure to be followed – further clarifications - Regarding.

Ministry of Environment & Forests had earlier issued an office memorandum vide no. J-11015/200/2008-IA.II(M) dated 31.3.2011 prescribing the procedure to be followed for consideration of projects for environmental clearance, which involve forestland.

2. Based on the experience gained in implementation of the instructions contained in the above referred O.M. and taking into consideration the inputs / feedback received from various stakeholders as also in light of the judgment of the Hon'ble Supreme Court dated 6.7.2011 in the IA No. 1868, 2091, 2225-2227, 2380, 2568 & 2937 in W.P. No. 202 of 1995 – T.N. Godavarman Thirumulpad Vs. UOI & Ors in Lafarge Mining / Forest case, the matter has been further considered.
3. Now, therefore, in partial amendment of the above referred O.M. dated 31.3.2011, it has been decided that the following procedure shall be adopted for consideration of projects for environmental clearance, which involve forestland:

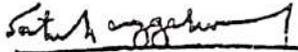
- (i) At the stage of consideration of proposals for TOR in respect of the projects involving forestland, the project proponents would submit a credible proof in support of the fact that they have already submitted their application to the concerned Competent Authority for diversion of the forestland involved in the project.
- (ii) At the stage of consideration of proposals for EC in respect of projects involving forestland, the project proponent would inform the respective EACs about the status of their application for forestry clearance along with necessary supporting documents from the concerned Forest Authorities. It will clearly be informed to the EAC whether the application is at the State level or at the Central level. The EAC will take cognizance of the involvement of forestland and its status in terms of forestry clearance and make their recommendations on the project on its merits. After the EAC has recommended the project for environmental clearance, it would be processed on file for obtaining decision of the Competent Authority for grant of environmental clearance. In the cases where the Competent Authority has approved the grant of environmental clearance,

the proponent will be informed of the same and a time limit of 12 months, which may be extended in exceptional circumstances to 18 months, a decision on which will be taken by the Competent Authority, will be given to the proponent to submit the requisite stage-I forestry clearance. The formal environmental clearance will be issued only after the stage-I forestry clearance has been submitted by the proponent.

- (iii) In the eventuality that the stage-I forestry clearance is not submitted by the proponent within the prescribed time limit mentioned at para (ii) above, the proposal for environmental clearance will stand rejected and the entire process of obtaining environmental clearance will have to be initiated de-novo as per the procedure prescribed under EIA Notification, 2006.

4. The requirement of information / data / documents for such projects as specified in office memorandum no. J-11013/41/2006-IA.II(I) dated 26.4.2011 will, however, continue to be completely followed.

This issues with the approval of the Competent Authority.


(Dr. S.K. Aggarwal)
Director

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:-

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to SS(JMM)
4. Advisor (NB)
5. Website, MoEF
6. Guard File

F. No. 8-85/2011-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Annexure-15/187

70

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi -110003.
Dated: 24th February, 2012

To,

The Special Secretary to Government,
Environment, Forests, Science & Technology Deptt.,
A.P. Secretariat,
Hyderabad.

Sub: Diversion of 183.11 ha. forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh.

Sir,

I am directed to refer to Government of Andhra Pradesh's Letter No. 7729/FOR.I (1)/2010, dated 20.10.2010 on the above mentioned subject, wherein prior approval of the Central Government for the diversion of 183.11 ha. forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh was sought, in accordance with Section 2 of the Forest (Conservation) Act, 1980. The said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section 3 of the aforesaid Act.

2. After careful consideration of the proposal of the State Government of Andhra Pradesh and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby agrees **in-principle** for the diversion of 183.11 ha. forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh, subject to the fulfilment of the following conditions:-

- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department at the cost of the User Agency;
- (iii) The non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of the Stage-II clearance;

- (iv) The non-forest land which is transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation, shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act;
- (v) The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department;
- (vi) Following activities shall be undertaken by the User Agency at the project cost:
 - (a) A plan containing appropriate mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented;
 - (b) Planting of adequate drought hardy plant species and sowing of seeds in the appropriate area within the mining lease to arrest soil erosion;
 - (c) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour;
 - (d) Stabilize the overburden dumps by appropriate grading/benching so as to ensure that that angles of repose at any given place is less than 28°; and
 - (e) Strict adherence to the prescribed top soil management.

The State Government shall charge the Net Present Value (NPV) of the forest area diverted under this proposal from the User Agency as per the Orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

- (viii) At the time of payment of the Net Present Value (NPV) at the present rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- (ix) All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in the Saving Bank Account Number No. 344902010105407 of Union Bank of India, Sunder Nagar, New Delhi-110003;
- (x) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- (xi) The User Agency either himself or through the State Forest Department shall undertake fencing, protection and afforestation of the safety zone area (7.5 meter strip all along the outer boundary of the area identified to undertake mining), at the project cost;
- (xii) The User Agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, one and half time in extent to the area used for safety zone;
- (xiii) The period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development & Regulating) Act, 1957, or Rules framed there under, subject to a maximum period of 30 years;

Handwritten signature

- (xiv) User agency either himself or through the State Forest Department shall undertake gap planting and soil & moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.4), if any, located in the area within 100 m. from outer perimeter of the mining lease;
- (xv) ~~The user agency shall undertake desilting of the village tanks and other water bodies located within five km from the mine lease boundary so as to mitigate the impact of siltation on such tanks/water bodies whenever required;~~
- (xvi) The user agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, Government of Andhra Pradesh and the Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (Southern Zone), Bangalore. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities are satisfactorily executed;
- (xvii) No labour camp shall be established on the forest land;
- (xviii) The User Agency shall provide firewood preferably alternate fuel to the labourers and the staff working at the site so as to avoid any damage and pressure on the adjacent forest areas;
- (xix) The boundary of the mining lease and safety zone shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- (xx) The forest land shall not be used for any purpose other than that specified in the proposal;
- (xxi) The State Government shall ensure reclamation of the forest land located in their existing mine. Mining in the forest land proposed for diversion shall be allowed only after the work for reclamation of the mined out area in their existing mine is initiated and the State Forest Department shall monitor the progress of reclamation works;
- (xxii) Mining may be restricted in the first phase to the area south of road connecting Janapahad-Ravipahad villages. In addition to the normal safety zone, a safety zone of 50 meter width fenced with chain link fence, from the road on the mine side may also be maintained;
- (xxiii) Efforts may be made by the user agency to obtain consent of the residents of the Ravipahad village and construct an alternate road to the north of the proposed mining lease after obtaining necessary approvals. Permission for mining in the 50 m

safety zone, the existing road and any area to the north of the existing road, can be considered, after the alternate road is formed;

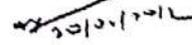
(xxiv) The State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in it's letter No. 11-9/1998-FC (pt.) dated 03.08.2009, in support thereof;

(xxv) Any other condition that the Southern Regional Office of this Ministry, Bangalore and State Government of Andhra Pradesh may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife; and

(xxvi) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

3. After receipt of a report on compliance to the conditions stipulated in Paragraph -2 above, from the State Government of Andhra Pradesh, formal/ final approval of the Central Government, in accordance with section 2 of the Forest (Conservation) Act, 1980, will be issued by this Ministry. Till receipt of the said formal/ final approval of the Central Government for diversion of the said forest land from this Ministry, transfer of forest land to the User Agency shall not be affected by the State Government.

Yours faithfully,

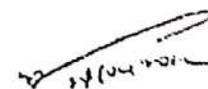


(H.C. Chaudhary)

Assistant Inspector General of Forests

Copy to:

1. Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad.
2. Nodal Officer, Office of the PCCF, Andhra Pradesh, Hyderabad.
3. Chief Conservator of Forests (Central), Regional Office, Bangalore.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard File



(H.C. Chaudhary)

Assistant Inspector General of Forests

of
PSS
13/12/12

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110003.
Dated: 8th March, 2013

To,

The Special Secretary to Government,
Environment, Forests, Science & Technology Deptt.,
A.P. Secretariat,
Hyderabad.

Sub: Diversion of 183.11 ha. forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh.

Sir,

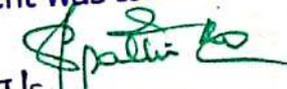
I am directed to refer to the Government of Andhra Pradesh's Letter No. 7729/FOR.I (1)/2010 dated 25.12.2012 on the above mentioned subject, wherein report on compliance to conditions stipulated in the stage-I approval accorded by this Ministry vide letter of even number dated 21.02.2012 for diversion of 183.11 hectares of forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh was submitted to this Ministry, and to say that after examination of the said compliance report in this Ministry the following has been observed:

- (i) The certificate regarding settlement of rights in accordance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 on the forest and proposed to be diverted has been signed by the concerned Divisional Forest Officer and the Range Officer. These certificates however, need to be provided by the authority competent for settlement of rights as stipulated under the afore-mentioned Act i.e. the concerned District Collector; and
- (ii) Plan for execution of activities indicated at serial number vi) in para 2 of the Stage-I approval have not been prepared by the user agency, so far.

Accordingly, I am directed to say that the State Government of Andhra Pradesh may kindly submit the following documents to this Ministry for its further necessary action in the matter:

- (i) The certificate regarding settlement of rights in accordance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 on the forest and proposed to be diverted duly signed by the authority

On request under RTI Act the
document was Issued


I/c Forest Range Officer
Huzurnagar.

Phone No. : (040)-27539992/2753993
Fax No.(TF): (040)-27539991
E-Mail : ro.hyderabad@ibm.gov.in
No.AP/NLG/MP/Mn-73/Hyd

Room no. 603, 6th Floor,
CGO Towers, Kavadi guda,
Secunderabad - 500 080.

Date: 9 Feb 2015

To
Shri P.Venugopal Raju, Owner ✓
M/s. Deccan Cements Limited, ✓
Deccan Chambers, 3rd Floor,
6-3-666/B, Somajiguda,
Hyderabad - 500 082.

Sub: Approval of modifications to approved Mining Plan in respect of Bhavanipuram Limestone Mine over an extent of 183.11 ha in Compartment nos. 26 & 27, Saidulnama RF, Raviphad village, Nereducherla (M), Nalgonda dist., Telangana submitted under Rule 10 of MCDR, 1988.

Ref: 1. Your letter no.nil dated 22.12.2014. ✓
2. Our letter of even no.dated 16.1.2015.
3. Your letter no.nil dated 23.1.2015 received in this Office on 28.1.2015

Sir,

In exercise of the power delegated to me under rule 10(2) of Mineral Conservation & Development Rules, 1988 vide Gazette Notification No. T-43010/CGBM/88 dated 27.04.1989, I hereby approve the Modification to the Approved Mining Plan including Progressive Mine Closure Plan of Bhavanipuram Limestone mine over an extent of 183.11 hecets in Compartment nos 26 & 27, Saidulnama RF, Raviphad Village, Nereducherla Mandal, Nalgonda district of Telangana State, submitted under rule 10 of MCDR, 1988. This approval is subject to the following conditions:

- (i) The modifications to approved Mining Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- (ii) The proposals shown on the plates and/or given in the document is based on the lease map /sketch submitted by the applicant/ lessee and is applicable from the date of approval.
- (iii) It is clarified that the approval of aforesaid modifications to approved Mining Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957, or the Mineral Concession Rules, 1960 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under, Mines Act, 1952 and Rule & Regulations made there under.
- (iv) Indian Bureau of mines has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the leasehold shown on the ground with reference to lease map & other plans furnished by the lessee.
- (vi) At any stage, if it is observed that the information furnished, data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

Yours faithfully.

Encl: One copy of approved Mining Plan containing 111
Sheets, Annexures 24 and 15 Plates.

(P.N. Sharma)
Regional Controller of Mines

Copy for kind information to:

1. M/s. B S Envi.Tech (P) Ltd., # 12-13-1270/71/73, Amity ville, St. Anns. Rd., Tarnaka, Secunderabad, Telangana State - 500 017.
2. The Deputy Director of Mines Safety, Hyderabad Region-1, 7 th Floor, CGO Towers, Kavadi guda, Secunderabad, 500080. - along with copy of Approved Mining Plan.
3. The Director of Mines and Geology, Govt. of Andhra Pradesh, Hyderabad along with copy of Approved Mining Plan.

(P.N. Sharma) 05/02/2015
Regional Controller of Mines

CHECK-LIST

OF

DOCUMENTS/INFORMATION REQUIRED FOR PROPOSAL
FOR DIVERSION OF FOREST LAND FOR NON FORESTRY USE
UNDER FOREST (CONSERVATION) ACT, 1980

FOR STAGE-I APPROVALS

I Documents/Information Required for All Proposals

S.No.	Name of the Document (s)	Provided or Not	If not Provided Why?	Page Number
1	Check-list of the project proposal			
2	Demand letter of the project authority/ applicant, if submitted.			
3	Main application form from Part-I to V as prescribed in the Rules under the FCA with all its columns duly filled up and signed by the competent authority with date, place and official seal. All the information in Part-I of Form-A including item-wise breakup of the forest area required, must be given in the form itself by expanding the columns			
4	Detailed note on the project. It must include the information regarding the number of villages and number of persons to be benefited from the project including employment generation.			
5	Map of the project site/forest area required clearly showing forest boundaries and adjoining areas with their land use in distinct colours in 1:50000 or any suitable scale on original Survey of India topo sheet. If the area is very small, in addition to above, an index map may be submitted showing forest boundaries and a location map on a larger scale with land use of the area required duly signed by DFO/CF concerned.			
6	Layout plan of project site approved by competent authority. In case of linear diversion of forest land, linear map or a diagrammatic map of the project site should be enclosed.			

7	Statement showing the details of forest area involved i.e. Survey No. /Coupe No. /Compartment No., etc., and item-wise breakup of the forest area proposed for diversion duly signed by DFO (in the prescribed format).			
8	Statement showing the details of non-forest area involved in the proposal (in the prescribed format).			
9	Certificate from the Collector/Deputy Commissioner that no alternative suitable non-forest land is available for the project in question.			
10	Justification for locating the project in forest area to be submitted by User Agency and countersigned by DFO.			
11	Certificate for minimum use of forest land to be submitted by the User Agency, giving details of area and trees involved in the alternatives examined and reasons for their rejection duly countersigned by DFO (in the prescribed format).			
12	Undertaking by the User Agency to bear the cost of compensatory afforestation duly counter signed by the DFO (in the prescribed format).			
13	Undertaking by the User Agency to pay the Net Present Value (NPV) of the forest land involved duly countersigned by DFO (in the prescribed format).			
	Undertaking by the User Agency to pay the Additional Net Present Value (NPV), if any, of the forest land involved duly countersigned by DFO (in the prescribed format) as decided at a later date as per the decision of the Supreme Court.			
14	<p>A certificate from the competent authority in the State in the prescribed (vide MoEF letter No. 11-9/98-FC (pt.) dated 5th July 2013) format that all forest rights under the Forest Rights Act, 2006 have been settled in respect of the forest area proposed for diversion, wherever applicable.</p> <p>In case, the process for settlement of rights under FRA has not been initiated, grant of stage-I approval under the FCA to the proposal will be considered only if a certificate from the competent authority concerned, clearly stating that the process for settlement of rights under the FRA has not been initiated along with evidences</p>			

	roads/railway lines/canals, the following information/documents must be given :- a) No Objection Certificate (NOC) of the land owning agency i.e. NHAI/PWD, Railways or Canal/ Irrigation Department b) Change of Land Use certificate from Town and Country Planning/ any other competent authority.			
23	For the projects involving forest land for construction of buildings/right of way for buildings, the built-up area, details of DG sets to be installed, and raw materials to be used (in case of industries) should be clearly mentioned.			
24	Status of clearance under Environment (Protection) Act, 1986, wherever required.			
25	NOC of the State Pollution Control Board for establishment of the project, wherever required.			
26	Detailed scheme for rehabilitation of project affected persons, wherever required.			
27	Detailed Catchment Area Treatment Plan, wherever required. The CAT Plan should be prepared on the basis of actual survey of area and its classification in various categories requiring different engineering/ afforestation and other treatments in phased manner.			
28	Detailed Reclamation Plan, wherever required. It should be realistic exhaustive and complete in all respects along with relevant maps in distinct colours. It should also include the details of back fillings, afforestation and execution of such works, wherever required.			
29	Cost benefit analysis as per the guidelines issued under forest (Conservation) Act, 1980 in prescribed format, wherever required.			
30	Any other information/documents necessary for giving clarifications on the project, may be specified and attached.			

II Documents/Information Required for Proposals for Roads, Railway Lines, Canals and Transmission Lines				
31	The following information/documents must be given :- a) Length and width of Road/Railway line/ Canal/ Transmission line passing through forest and non forest area. b) In case of expansion of already			yes

	supporting that settlement of rights under the FRA will be initiated and completed before the final approval, is enclosed with the proposal (vide F. No. 11-179/2012-FC Dated: December 20, 2013).			
15	Species-wise and girth class-wise enumeration list and abstract of trees (<i>abstract to be given at the end of the list</i>) standing on the forest area in question neatly typed or computerized and duly signed by DFO.			
16	Site inspection report of the forest area involved in the project proposal by the DFO concerned or higher level forest officer in prescribed format (<i>in the prescribed format</i>).			
17	Details of non-forest land/degraded forest area identified for compensatory afforestation viz. Survey No./ Compartment No./Khasra No./Khatoni No., Village, Tehsil, District, etc., along with map in appropriate scale showing the boundaries of adjoining forest areas with their use in distinct colours (<i>in the prescribed format</i>).			
18	Detailed scheme for compensatory afforestation on identified non-forest area/degraded forest area, as the case may be, at prevalent wage rates duly signed by DFO and countersigned by the CF concerned. The CA scheme must include all the technical details, details of work schedule, total financial outlay and proposed monitoring mechanism (<i>in the prescribed format</i>).			
19	Certificate from the DFO, that non-forest land selected for compensatory afforestation is in a compact block and contiguous to forest area or in close proximity of forest area and suitable from the management and protection point of view.			
20	Suitability certificate from the Divisional Forest Officer that the land identified for compensatory afforestation is suitable for raising plantation (<i>in the prescribed format</i>).			
21	Certificate from the Chief Secretary regarding non-availability of non-forest land in the state for raising compensatory afforestation, wherever applicable. This certificate will be based on the certificate signed by the DFO and Deputy Commissioner/Collector of the district concerned about non-availability of such non-forest land.			
22	In case of proposal which requires entry/exit through Protected Forest strips along			

	<p>existing road/railway line/canal, linear plan clearly showing in distinct colours the already existing road (from beginning to end), the width of the proposed road/railway line/canal to be expanded, and the remaining width of the Protect Forest strip, if any, which would be left after expansion.</p> <p>c) In case of transmission line, the following details may also be given :-</p> <p>i) Number of towers to be erected both in forest and non forest area.</p> <p>ii) Width of the right of way for transmission line.</p>		
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III Documents/Information Required for Proposals for Hydro Electric Projects			
32	<p>The following information/document must be given :-</p> <p>a) Component-wise total area requirement</p> <p>b) Copy of Memorandum of Understanding</p> <p>c) Copy of Techno-Economic Clearance</p> <p>d) Copy of Implementation Agreement</p> <p>e) NOC from Irrigation and Public Health Department</p> <p>f) NOC from Fisheries Department</p> <p>g) Authorization to the applicant by the Project Authority</p>		

IV Documents/Information Required for Proposals for Mining			
33	<p>The following information/documents must be given :-</p> <p>I New Proposals</p> <p>a) <input checked="" type="checkbox"/> Certificate from the competent authority like District Mining Officer/Geologist, regarding non-availability of the same mineral/ore in the nearly non-forest area.</p> <p>b) Estimated reserve of each mineral/ore in the forest area and non-forest area.</p> <p>c) Total area demanded and extent of forest area involved in the proposed</p>		

mining lease shown in distinct colours on relevant maps

- d) Proposed period of mining lease.
- e) Minimum distance of the proposed site from Wildlife Sanctuary and National Park.

f) A copy of the mining plan duly approved by IBM, Nagpur.

g) Phased reclamation plan of the project area.

h) Copy of lease deed/agreement entered into with the district authorities.

i) The details of Safety Zone Area for the mining as per para 4.7 of the guidelines. The undertaking from the project authority to bear the cost of fencing of safety zone area and afforestation over one and half times of degraded forest area. The details of safety zone to be ascertained by the competent authority viz. Indian Bureau of Mines/ Deptt., of Geology and Mining of the State Government.

II) In case of renewal of Mining Lease

a) A brief profile of the lessee/ company should be submitted giving details of their existing mining leases in the State with their capacity of production, the present level of average annual production, location of these pits and the status of reclamation of forest land that are exhausted of minerals.

b) Complete details of existing or proposed leases in that particular forest area with their present status should be indicated on the Survey of India Topo-sheet in appropriate scale

c) The State Government shall forward the complete proposal to the RO/MoEF at least six months prior to the expiry of the existing lease. In case of any delay, a details report elaborating the causes of delay shall be forwarded along with the

	<p>proposal.</p> <p>d) A resolution of Gram Panchayat/ Local Body of the area endorsing the proposal that the project is in the interest of the people living in and around the proposed forest land.</p>			
--	---	--	--	--

V	Documents/Information Required for Proposals for Retail Outlets of an Oil Companies			
34	<p>The following information/ documents must be given :-</p> <p>a) Copy of letter of intent issued by the oil Company.</p> <p>b) Site selection certificate as per Govt. of India guidelines. The DFO should certify the distance between two retail outlets on either side of the outlet in question.</p> <p>c) Layout plan showing dimensions of proposed approach road for entry and exit with clear area calculations.</p> <p>d) Map clearly indicating the directions of the road leading from.....to.....</p> <p>e) The area calculations for the curves should invariably be given in the layout plan.</p> <p>f) NOC from NHAI/PWD/Urban or local body</p> <p>g) NOC from Town and Country Planning/ local body</p> <p>h) Certificate by User Agency to the effect that no High Tension line passing above the proposed site duly countersigned by DFO</p> <p>i) A Certificate by User Agency to the effect that no LP Gas godown is located near the proposed site duly countersigned by DFO</p>			

Date.....
Place.....

Seal _____

Divisional Forests Officer
.....Forest Division
Office



GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

Rc. No. 5578/2008/D1,
Dated: 14/05/2008.

Office of the Conservator of Forests,
Hyderabad Circle, Hyderabad.

84

Sri M.C. Pargaien, I.F.S.,
Conservator of Forests,

Sub: Mines & Minerals - Major Minerals - Mining Leave application for grant of Lime Stone over an extent of 452.43 Acres (183.11 Ha.) in Compt.No.26 of Saidulnama R.F. Janpahad Section, Miryalguda Range, Nalgonda District - Application filed by M/s. Deccan Cements Ltd., resubmitted duly filled in Part-II-Reg.

Ref: DFO.,Nlg.Rc.No. 3242/2006/S1, dt. 15/3/2008.

The proposal of M/s. Deccan Cements submitted by the Divisional Forest Officer has been examined by the undersigned and following observations are made.

- 1). (a) Since the area identified is in addition to existing Mining area of 73.93 Hec. the detailed report pertaining to existing mining is to be furnished on following points.
 - (b) Whether the area already allotted has been opened properly.
 - (c) Whether reclamation has been done as per the approved practice. If so the details of reclaimed activities.
 - (d) Whether existing area has been utilized to its full depth and potential.

M.L. in
7.3.93 Ha
land in
up no. 27 of
saidulnama R.F.

- 2). (a) What are the other mining leases granted to above company in the divisions or State.
- (b) The details of sanctioned area, worked out area, re-claimed etc., should be furnished.

Renewal of 112
is 22.55 Ha
in Comp no
27 & 28 of
saidulnama
RF

3). As seen from the proposal the proposed area ie., 183.11 Hec. is appears to be inside the forest. In such case there is a likelihood that the activities like construction of approach road, movement of bulldozers, tippers establishment of Labour Colonies for Labour Force etc., will become an inevitable part of the project, which may not only make the existing adjoining forests vulnerable to degradation but also effect the growth of existing forest crop. The report of Divisional Forest Officer does not speak on these points.

User
Approved

4). Mining Plan approved by the Controller of Coal is not furnished.

5). There is no mention about the clearance from the Environmental Angle of the project.

Left
U.A.
User
agency

6). Details of collection of Service Charges for inspection of forest area as per GO.Ms.No. 35, EFS&T, Dt. 24/4/2002 are not furnished.

7). It is not known whether the Agency has exhausted other alternative for locating the project outside forest area and if so a justification report in this regard should be furnished.

-do-

8). In their proposal under parameter for Evaluation of loss of Forest, Company has stated that the loss of value of timber, fuel-wood and MFP on annual basis is not applicable. Similarly the loss of fodder is also stated to be not applicable. This should be examined in detail and specific mention should be made in the report.

9). A brief profile of Company with details of existing mining, capacity of production, present level of annual production, location of pits, status of recommendation of forest should also be furnished.

The Divisional Forest Officer is requested to examine all the issues cited above carefully and furnish his report to the undersigned for taking further action.

Sd/-
Conservator of Forests,
Hyderabad Circle, Hyderabad.

To
The Divisional Forest Officer,
Nalgonda.

Copy to M/s. Deccan Cements Limited, D.No. 6-3-666/B, Deccan Chambers, Somajiguda, Hyderabad -500 082.

//T.C.B.O.//

MANAGER 17/5/08

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

// By RPAD //
Annexure-17
86

From
Sri M.D Sirajuddin,
Public Information Officer,
O/o Conservator of Forests,
Khammam Circle, Khammam.

To
Sri V. Koteswar Rao, S/o Narayana
Komatikunta (Vg), Palakredu (Md)
Suryapet District - 508218.

Rc.No. 174/2018/M11, Dated; 06.10.2020.

Sub: - RTI Act, 2005 - Information requested by Sri Vakkanti Koteswara Rao R/o Komatikunta (Vg), Palakeedu (md), Suryapet District - Transferred by the PIO & DyCF (MIS), O/o PCCF, TS, Hyd U/s.6(3) of RTI Act, 2005 - Information provided - Reg.

Ref:-1. A/o Sri Vakkanti Koteswara Rao R/o Komatikunta village on Dt.09.09.2020 (received on 10.09.2020).
2. Public Information Officer & Dy.CF (MIS), O/o Prl. Chief Conservator of Forests, TS, Hyderabad(HoFF), TS, Hyd Rc.No.10966/2020/TS-RTI, Dt.26.09.2020.

<><><

As per request made by the applicant Sri V. Koteswara Rao R/o Komatikunta in the reference 1st cited, I am sending herewith the copy of certified documents of proposals submitted to the Prl. Chief Conservator of Forests, TS, Hyderabad in C.F, Khammam Rc.No.174/2018/M11, Dt.27.07.2020.

Encl: As above.

Yours faithfully,


(MD. SIRAJUDDIN)
Public Information Officer
O/o Conservator of Forests
Khammam Circle, Khammam

- Copy submitted to the Public Information Officer & Deputy Conservator of Forests (MIS), O/o PCCF, TS, Hyderabad for favour of information.
- Copy to the Public Information Officer, O/o District Forest Officer, Suryapet for information.


(MD. SIRAJUDDIN)
Public Information Officer
O/o Conservator of Forests
Khammam Circle, Khammam.

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

87

From
Sri P.V Raja Rao, IFS.,
Chief Conservator of Forests/
(FAC) Conservator of Forests,
Khammam Circle, Khammam.

To
The Principal Chief Conservator
of Forests, (Head of Forest Force)
Telangana, Hyderabad.

Re.No. 174/2018/M11, Dated; 27.07.2020.

Madam,

Sub : FCA- Suryapet Dist. - FC Act rules violated by user agency i.e M/s. Deccan Cements Private Ltd i.e., illegal encroachment of Forest area and other permanent structures constructed in Saidulnama RF of Suryapet district - Report submitted - **Reg.**

- Ref :**
1. Compliant given by Sri V. KoteswarRao, S/o Narayana, R/o Komatikunta (Vg), Palakedu (Md), Suryapet Dist. Dt.19.02.2018.
 2. CCF/(FAC)CF,Khammam Rc.No. 174/2018/M11,dt.26.02.2018.
 3. CCF/(FAC)CF,Khammam Rc.No. 174/2018/M11,dt.09.07.2018.
 4. CCF/(FAC)CF,Khammam Rc.No. 174/2018/M11,dt.11.03.2020..
 5. Compliant given by Sri V. KoteswarRao, S/o Narayana, R/o Komatikunta (Vg), Palakedu (Md), Suryapet Dist. Dt.11.03.2020.
 6. CCF/(FAC)CF,Khammam Rc.No. 174/2018/M11,dt.13.05.2020.
 7. FDO, FSD, Khammam Rc.No.32/CP/FSD/2020, Dt.08.06.2020.
 8. CCF/(FAC)CF,Khammam Rc.No. 174/2018/M11,dt.22.07.2020.

<<<<

It is submitted that, the applicant Sri V. Koteswara Rao R/o Komatikunta (Vg). Palakeedu (Md), Suryapet District vide reference 1st cited has given compliant against M/s. Deccan Cements Ltd, stating that M/s. Deccan Cements has laid down the railway line in Compt.No.27 of Saidulnama RF without getting forest clearances and also violated the FC Act rules by constructing the permanent structures in mining area. He also stated that, Deccan cements ltd has encroached the forest area in Compt.No. 26 & 27 of Saidulnama RF and constructed the other permanent structures like power plant, coal mill, crusher, administrative office building, residential houses in colony, Guest house, canteen, oil bunk, etc., and requested the undersigned to conduct detailed enquiry and to remove the permanent structures constructed in Saidulnama RF and necessary action may be taken against M/s. Deccan Cements Ltd for constructing the permanent structures and encroaching the forest area in Compt.No.26&27 of Saidulnama RF of Suryapet District and action taken report by the Department may be intimated to him.

In this regard, it is submitted that, vide reference 2nd cited necessary instructions issued to the Forest Divisional Officer, FSD, Khammam to conduct detailed enquiry on the compliant given by Sri V. Koteswar Rao R/o Komatikunta (Vg). Suryapet District. Accordingly, the Forest Divisional Officer, FSD, Khammam vide reference 7th cited has submitted detailed enquiry report, as detailed below.

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- 2 -

The Forest Divisional Officer, FSD, Khammam has processed to Janpaha of Huzurnagar Range along with party on 09.06.2020 and inspected RF areas div to railway line to M/s .Deccan Cements Ltd and encroachments in Compt.No.26 &27 Saidulnama RF and following irregularities were found during inspection.

1. Encroached 10.12 Ha area in Compt.no.26 and established permanent structure by Deccan Cement Ltd Company. The Forest Divisional Officer, FSD, Khammam has submitted that, the M/s. Deccan Cements Private Ltd, has got the approval for laying of railway track in in Compt.No.27 of Saidulnama RF as per GoMs.No.125, dt.19.12.2011 about 1.9337 Ha. From 1.9337 Ha area (Lat.79.70538 Long 16.1758) to remaining track towards DCL plant, the area laid by railway track in Compt.No.26 along the boundary line and also established the permanent structures like **one compound wall along with big gate, railway track with railway platform** for loading of finished goods. The total encroached area is in Compt.No.26 is 10.12 Ha by DCL company. Google images and topo sheet was enclosed as **Annexure- Ia & Ib.**

2. The Deccan Cements Ltd, company encroached 21.51 .ha area in Compt.No.27 and established permanent structures. The Forest Divisional Officer, FSD, Khammam has submitted that, the M/s. Deccan Cements Private Ltd, encroached the area about 21.51 Ha in between Revenue boundary and compt.No.27. Moreover, they have established permanent structures like **Officer's Quarters, Petrol bunk, Employee Quarters, Guest house, DCL main gate and Internal connecting roads.** Google images and topo sheet were enclosed as **Annexure- IIa & Iib.**

Further, the Forest Divisional Officer FSD, Khammam has reported that, she has imported the image of village map from Vanasri of TGFMS and super imposed in Department compartment layers and learnt that **there was encroachment in Compt.No.27.** Images were enclosed as **Annexure-III** for kind perusal.

On further enquiry regarding illegal structures in compt.No.27, the DCL company authorities, showing their records as they **purchased from Revenue department and Formers, about 150.18 acres from Sy.No.1 to Sy.No.10 of Mahankaligudem Village.** Xerox copy of village map, Forest Gazette Notification enclosed as **Annexure-IVa, IVb & IVc** for kind perusal.

In this connection, the Forest Divisional Officer, FSD, Khammam has taken GPS readings on boundaries of DCL Company. It was super imposed in Topo sheet, it showing 62 Ha (i.e 155 acres) area covering under Revenue lands. Google images and topo sheet were enclosed as **Annexure- IIa & Iib** for kind perusal.

Finally, the Forest Divisional Officer, FSD, Khammam has submitted that, the M/s Deccan Cements Ltd has highly violated the Forest Conservation Act rules and requested the undersigned to issue suitable instructions to the District Forest Officer, Suryapet to conduct DGPS Survey for getting accurate maps and further action. The report of the Forest Divisional Officer FSD, Khammam is submitted herewith for kind perusal.

In view of the above, the following instructions have been issued to District Forest Officer, Suryapet vide reference 8th cited.

- i) Fix the Reserve forest boundary jointly by Forest and Revenue and conduct detailed minutes of the minutes and personally verify the report of the joint inspection and submit a report. After joint inspection prepare RF Block map and compare with the notified RF block in all aspects and then verify the allegations.
- ii) Check whether the alleged permanent structures if there, then verify if falls within the boundary of Saidulnama RF, whether they are falling in any revenue pattas granted in the said Reserve forest. If revenue pattas granted in such reserve forest, then when and verify whether granted legally or illegally.

And requested to submit the report at the earliest and with conclusive details without any ambiguity in the boundary as per the notification.

Therefore, it is submitted that, further report in the matter will be submitted soon after completion of joint survey in Saidulnama RF by the Revenue & Forest Department and on receipt of detailed report from the District Forest Officer, Suryapet.

This is submitted for favour of kind information.

Encl: Report of the FDO,FSD,Khammam.

Yours faithfully,
Sd/- P.V. Raja Rao.,
Chief Conservator of Forests/
(FAC) Conservator of Forests
Khammam Circle, Khammam.

- Copy submitted to the Prl. Chief Conservator of Forests(FCA), TS, Hyderabad for favour of kind information
- Copy submitted to the Prl. Chief Conservator of Forests(Vigilance), TS, Hyderabad for favour of kind information.

Sd/- P.V. Raja Rao.,
Chief Conservator of Forests/
(FAC) Conservator of Forests
Khammam Circle, Khammam

// t.c.b.o //

[Signature]
Superintendent

[Signature]
3.8.17/2010

FOL.

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**Government of Telangana
Forest Department**

From:
V. Manjula, SFS.,
Forest Divisional Officer,
Flying Squad Division,
Khammam.

To:
The Chief Conservator of Forests,
Khammam Circle,
Khammam.

RC. No.32/CP/FSD/2020; Dated: 08 /06/2020,

Sir,

Sub:- FD- irregularities in **M/s Deccan Cements Private limited.**- Report submitting- regard.

It is to submit that vide subject cited above the Chief Conservator of Forests Khammam vide RC no CCF, Khammam, Rc.No. 174/2018/M11; Dated: 11.03.2020 instructed the Forest Divisional Officer, Flying Squad Division, Khammam to cause enquiry on a complaint petition on **M/s Deccan Cements Private limited.** In compliance to the above instructions the Forest Divisional Officer, Flying Squad Division, Khammam gone through the complaint petition and conducted discrete enquiry. The following irregularities were found during inspection.

1. Encroached 10.12 ha area in comp 26 and established permanent structures by DCL company.
2. The DCL company Encroached 21.51 ha area in compartment no 27 and established permanent structures.

Further the Forest Divisional Officer, Flying Squad Division, Khammam proceeded to Janpahad beat of Huzurnagar Range along with party on 09.06.2020 and inspected Reserve Forest areas diverted to railway line to M/s DCL and encroachments in comp 26 and 27 in saidulunama RF. The Forest Beat Officer and Section Officer are followed the inspection. The following is the detailed enquiry report.

1. Encroached 10.12 ha area in comp 26 and established permanent structures by DCL company.

In this regard I submit that, the M/s Deccan Cements Private limited. got the approval for laying of railway track in saidulunama RF as per the G.O Ms no 125. about 1.9337 ha area in compartment no 27. From 1.9337 ha area, (vide geo reference latitude 79.70538 and longitude 16.1758) to remaining track towards DCL plant the area laid by Rail way track in compartment no 26 along the boundary line and also established the permanent structures like one **Compound wall along with big Gate, Railway track with railway platform** for loading of finished goods. The total encroached area is in compartment no 26 is 10.12 ha. by DCL company. Google images and Topo sheet was enclosed as **ANNEXURE-Ia & Ib**

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The DCL company Encroached 21.51 ha area in compartment no 27 and established permanent structures

In this regard I submit that, the M/s Deccan Cements Private limited, Encroached the area about 21.51 ha area in between revenue boundary and compartment no 27. More over they are established permanent structures like **Officers quarters, Petrol bunk, Employee quarters, Guest house, DCL main Gate and internal connecting roads.** Google images and Topo sheet were enclosed as **ANNEXURE- Ib & II.** for kind perusal.

Further, I submit that, I have import the image of village map from Vanasri of TGFMS and super imposed in our compartment layers, it learnt that there was a encroachment in compartment no 27. images were enclosed as **ANNEXURE- III** for kind persual .

On further enquiry regarding illegal structures in compartment no 27, the DCL company authorities, showing they records as they purchased from Revenue department and formers, about 150.18 aces from survey no 1 to survey no 10. of Mahankaligudem village, X-rox copy of Village map, Forest Gazette notification enclosed as **ANNEXURE -IV a IV b& IV c** for kind perusal.

In this connection the FSP staff taken GPS readings on boundaries of DCL company. It was super imposed in Topo sheet, it showing 62 ha (i.e 155 aces) area covering under Revenue lands. Google images and Topo sheet were enclosed as **ANNEXURE- II a & I Ib.** for kind perusal.

In this regard I submit that, in view the above illegal occupations by M/s **Deccan Cements Private limited.** are highly violated the Forest conservation rules . I request to the chief conservator of forest Khammam, to give the suitable instructions to District Forest Officer, Suryapeta to conduct DGPS survey for getting accurate maps and further action

This is submitted for favour of information and necessary action.

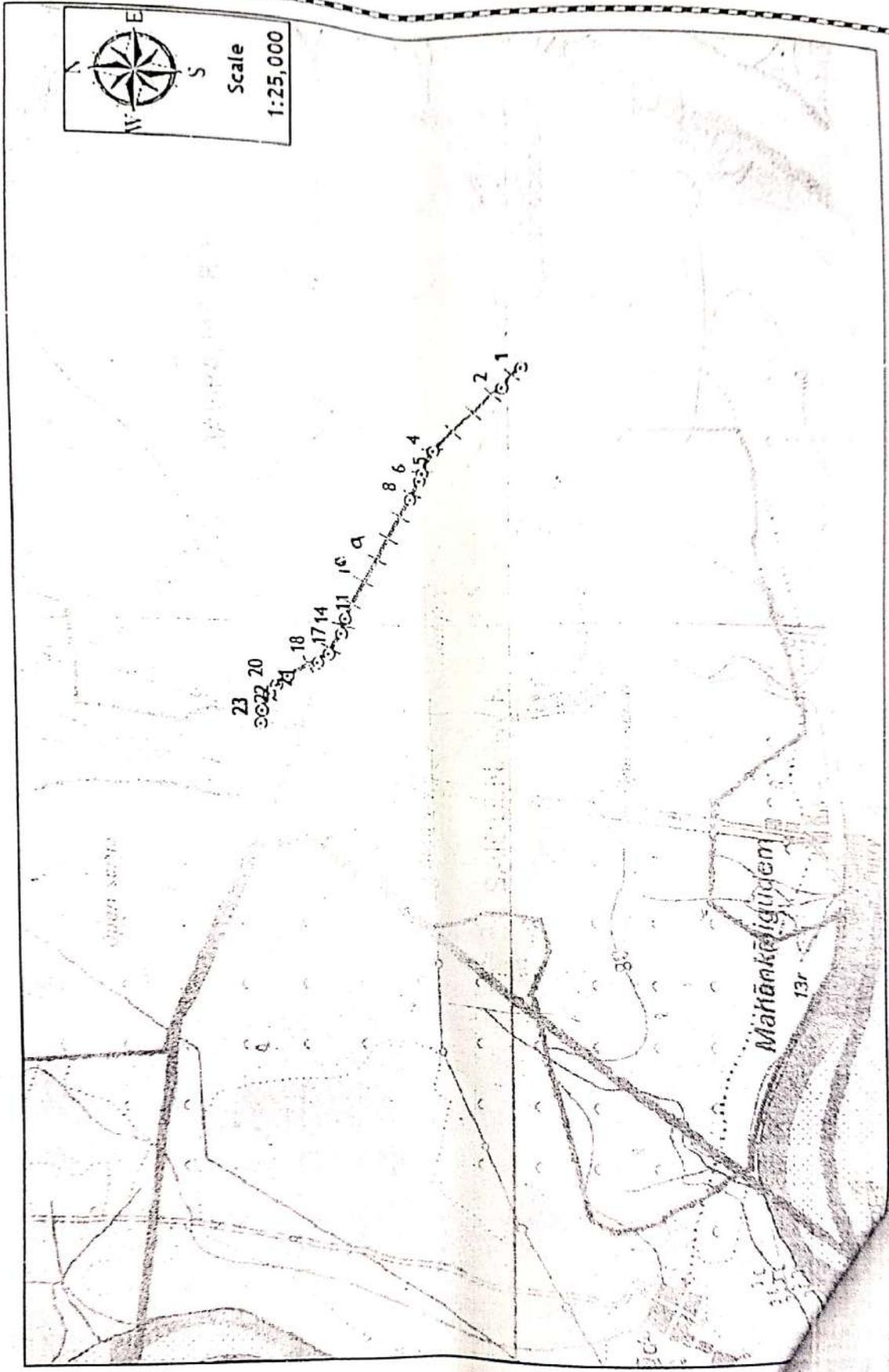
Encl: **As above**

Yours faithfully,

Forest Divisional Officer,
Flying Squad Division,
Khammam.

Map showing boundary line of the area of the proposed extension of the railway track

Map showing the Railway Track of M/s DCL superimposing in Topo sheets



ANNEXURE - II



11111111

map showing del. history

Map showing the DCL factory details
Write a description for your map.

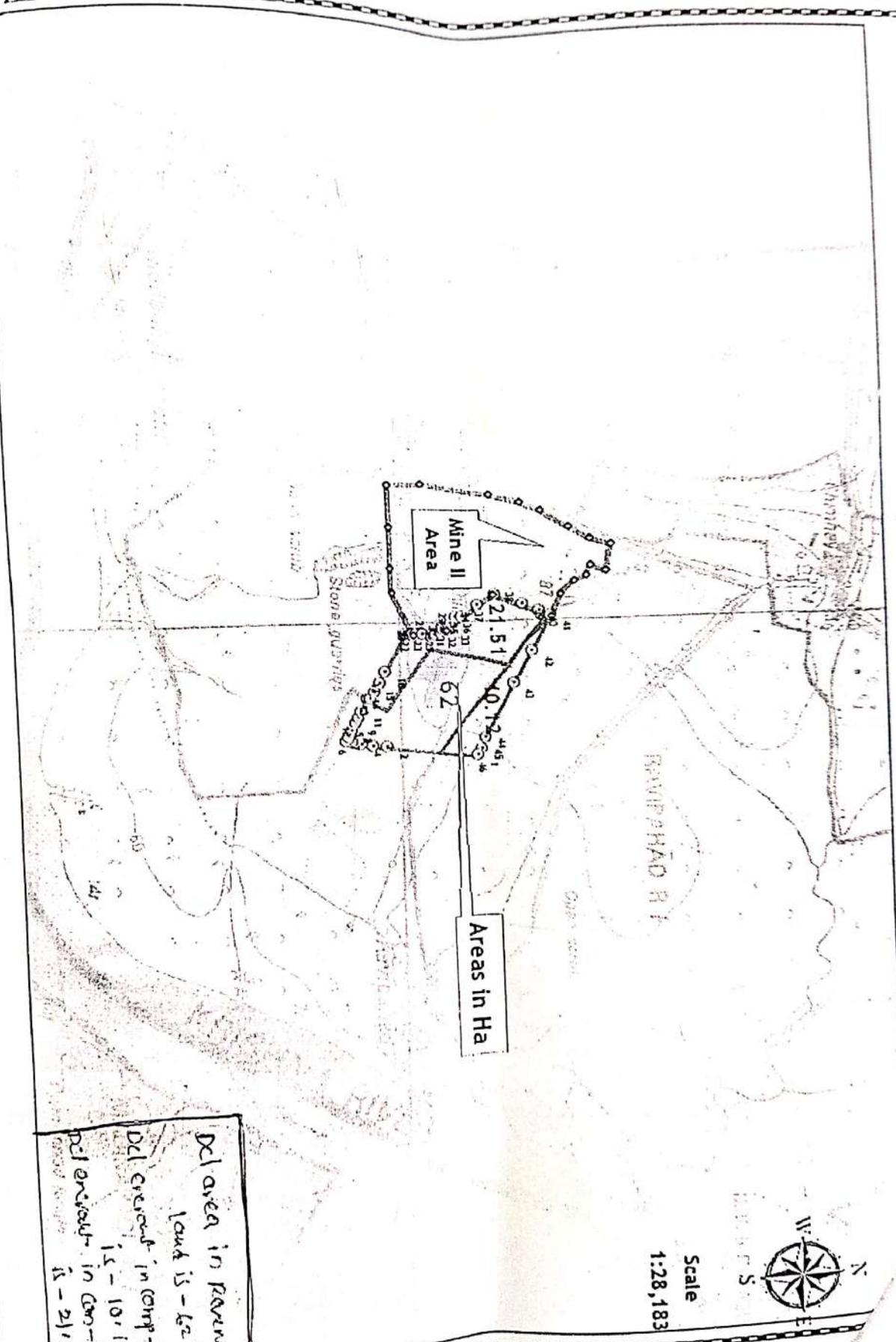
Legend
Feature 1
Feature 2



~~1:28,183~~

Map showing DCL boundary superimposed on topographic map

DCL Area Boundaries Superimposing in Topo Sheets



DCL area in RAVINE
 land is - 62 ha.
 DCL extent in camp-2
 is - 10' 12
 DCL extent in camp-2
 is - 21/51 ha

Scale
1:28,183



DNWEX000-III

Untitled Map

Write a description for your map



VILLAGE WISE LAND PARTICULARS

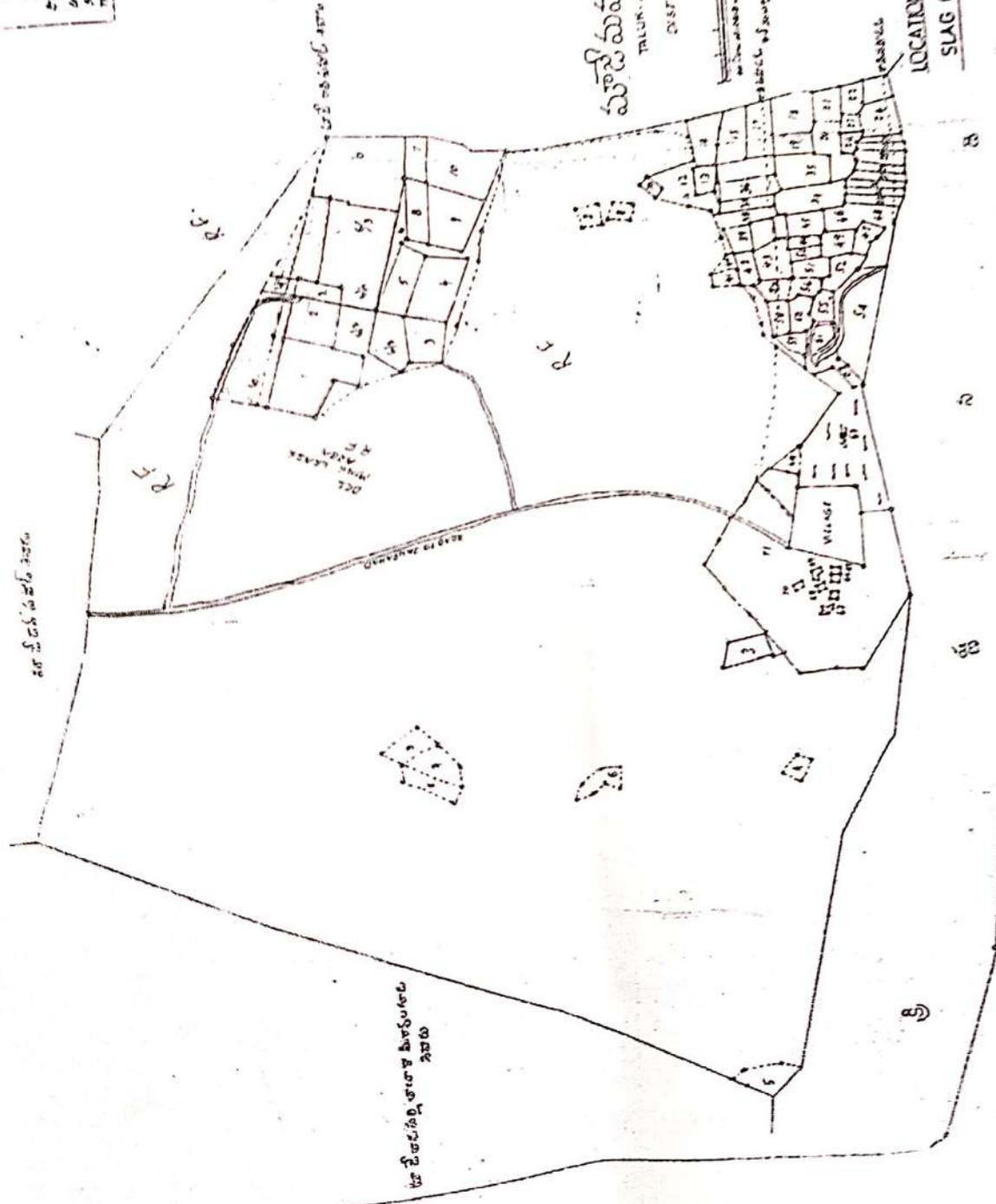
Purchased from

Sr No	Village	Sr No	Extent Ac Cts	Regd Doc No		
1	Mahankaligudem	1	12.28	3996/191/96, 192/96	Katuri Yallamanlaya & others	B2134/2007
2		8.25	6667/05/96	Namburi Ramachandra Reddy, Kuntigorta Mutlayya & others	B57417/81, 14 05 1981	
3		6.07	579/1981	Gandra pentlaya & others	B57417/81, 14 05 1981	
4		10.06	569, 571, 1981, 1981	Kata Yellamanda Reddy, Munaga Rammanna & others	B57417/81, 14 05 1981	
5		6.25	581/1981	Kata Yellamanda Reddy, Munaga Rammanna & others	B57417/81, 14 05 1981	
6		8.00	570/1981	Gandra pentlaya & others	B57417/81, 14 05 1981	
7		4.00	581/81	Munaga Rammanna & others	B57417/81, 14 05 1981	
8		4.00	580/1981	Katuri Laxminarayana & others	B57417/81, 14 05 1981	
9		2.00	581/1981	Tellagorta Kondaya & others	B2134/2007, 25 11 2007	
10		4.00	275/2000	Smt. P. Pushpavathi	B2134/2007, 25 11 2007	
11		10.00	2853/99	Ch. Kurumba Rao	B2134/2007, 25 11 2007	
12		10.00	2495/99	Paladugu Venkateswara Rao	B2134/2007, 25 11 2007	
13		10.00	G.O.Ms No.534 24.04.03	Govt. of A P Through alienation	B2488/2010, 18.06.2011	
14		24.01	G.O.Ms No.860 19.08.09	Govt. of A P Through alienation	B2134/2007, 25 11 2007	
15		10.06	2440/05	Bellankonda Saidulu & others	B2134/2007, 25 11 2007	
16		3.02	6496/82	Tellagorta Kondaya & others	B2134/2007, 25 11 2007	
17		4.21	1177/90, 1805/84	K. Sanjeeva Reddy, Kata Eswar Reddy & Katuri Yallamanlaya & others	B2134/2007, 25 11 2007	
18		12.20	2440/05	Bellankonda Saidulu & others	B2134/2007, 25 11 2007	
19		3.07	2434/05	Lingala Saidulu	B2134/2007, 25 11 2007	
20		4.01	2681/09	Uppu Venkateswara Reddy	B2134/2007, 25 11 2007	
21		0.17	274/2007	Uppu Venkateswara Reddy	B2134/2007, 25 11 2007	
22		1.12	2438/05	Bellankonda Saidulu & others	B2134/2007, 25 11 2007	
23		3.10	2376/05	Namburi Krishna Reddy, Bandi Saidamma, Chinata Lingayya & Tellagorta Gangayya	B2134/2007, 25 11 2007	
24		10.01	2293/05	Namburi Krishna Reddy	B2134/2007, 25 11 2007	
25		0.33	2326/05, 2327/05, 2375/05	Namburi Krishna Reddy, Bandi Saidamma, Chinata Lingayya & Tellagorta Gangayya	B2488/2010, 18.06.2011	
26		1.23	G.O.Ms No.860 19.08.09	Govt. of A P Through alienation	B2134/2007, 25 11 2007	
27		57.05	1824/2006	Gandra Sandyya	B2134/2007, 25 11 2007	
28		1.23	2433/05	Bellankonda Saidulu & others	B2134/2007, 25 11 2007	
29		3.14	2435/05	Gandra Lingayya	B2134/2007, 25 11 2007	
30		0.38	571/2007	Naganaboina Ammapurna	B2488/2010, 18.06.2011	
31		1.33	G.O.Ms No.860, 19.08.09	Govt. of A P Through alienation	B2488/2010, 18.06.2011	
32		28.29	G.O.Ms No.860, 19.08.09	Govt. of A P Through alienation	B2134/2007, 25 11 2007	
33		22.00	1810/2001 & 1811/2001	Medisetty Saidayya & others	B2134/2007, 25 11 2007	
34		3.37	1810/2001 & 1811/2001	Medisetty Saidayya & others	B2134/2007, 25 11 2007	
35	3.10	G.O.Ms No.1300, 19.10.10	Govt. of A P Through alienation	B2488/2010, 18.01.2011		
36	4.20					
37	Ravipahad	37	1.33			
38		28.29				
39		22.00				
40	Janpahad	34(F)	2.37			
35(F)		3.10				
240		4.20				

Scale	1:1000
Author	
Checked by	
Date	5.0
Project	

మహానేమపంకాపురం
 TALUK. MUTTURMAGAR
 DISTRICT. NELLORE

LOCATION MAP OF
 SLAG CEMENT DIVISION.



ఈ ప్రాంతంలో తాగు నీరు మరియు విద్యుత్ సౌకర్యాలు

సాగు నీరు

Name of the Block	: Raigonda
Area (in Hectares)	: Raigonda
Reference to Survey of India sheet No.	: Mirynguda
Legal Status	: Balwanra
i) Notified under Sec.	: 1255:57 Ha.
ii) Published in A.P. gazette No.	: 56 P/10
iii) published in District Gazette No.	: 18 of A.P. Act 1967
Topography	: 169 Dt. 27-2-1953 Z.
Soil Type	: 1290 Dt. 8-3-1953 P.
Basic Rock	: i) Plain
Growing Stock	: i) Red Soil (ii) Black Cotton
i) Forest Type (Champion & Seth's)	: iii) Clayey loam
ii) Sub-type	: Shabad stone.
iii) Density	: Southern dry deciduous scrub
iv) Quality	: 5A/C3/D81
2. Area under plantations	: D81
	: 0.2
	: Under stocked.
	: <u>Species</u> <u>Area in Ha</u>
	: NIL.
3. Area under encroachment & illicit cultivation	: NIL.
4. Status of natural regeneration	: NIL.
5. Status of Bamboo	: NIL.
6. Important rivers or canals passing through the block	: NIL.
7. Important tanks or reservoirs situated in the block	: NIL.
8. Roads:	
i) Forest roads in the block (with distances and nature of road)	: NIL.
ii) Other roads in the block (with distances and nature of road)	: NIL.

- 20. Mining or quarrying leases in the block : Limestone
- 21. Labour force available in enclosures or surrounding villages : Adequate
- 22. Carrying capacity of the block : 1 Ha.
- 23. State of biotic pressure (both human and cattle) in the block : Heavy.
- 24. Natural boundaries :
 - i) Boundary with surrounding villages or enclosures : 24.10 KM.
 - ii) Common block boundary with following adjacent blocks : Janpahad, Kalnatanda, K. Sajjapuram tinda.
 - a) Pasupubodu
 - b)
 - c)
- 25. Area reserved in the past (with G.O.No. & Date) : 202.34 Ha. 2204 Dt. 27-15

26. Past history of Management : Protection working circle.

27. Future proposals

Working Circle	Compt. No.	Area in Ha.
Afforestation working circle (Plain)	27	80.00

28. Yields from the Block

Year	Timber	Fuel	Others
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NIL.

DIVISIONAL FOREST OFFICER
NALGONDA

WORKING PLAN OFFICER
PARTY NO. VI, NALGONDA

101
comprising villages of Halkami guda, Ravi Pahad, Janpabad taluk
Huzur Nagar and cultivable area of Ganesh Pahad under
village wada pally taluk Miryalguda District Nalgonda is
declared as reserved forest from the date of the
publication of the notification of the Gazette No. H.E.H.
of Syed nam taluk Huzur Nagar District Nalgonda area of which
is 3602 acres 27 guntas and after obtaining the approval of
H.E.H. the Nizam's Government notification thereof is published
under section 7 in Gazette No. 8 dated 23rd Raj 1337 Fasli
and under section 10 in Gazette No. 19 dated 9th Farwardi 1337
Fasli, and it is published in the local language in concerned
villages. The boundaries of this reservation are as follows:-

B O U N D A R I E S

North:- The boundary line of this reservation starts with the
south-western corner of survey No. 336 of village Jan Pahad
proceeds towards east and north and passing through
southern boundaries of said number and south of Dargah Jan Pahad
saheed and southern boundary of Survey No. 226 and 223
reaches the south western corner of survey No. 222 thence it
passes through the southern and eastern direction of the said
number and reaches south western corner of Survey No. 71
thence it passes with many zig zags from the southern boundary
of survey No. 71 and reaches north-eastern corner of Survey Nos.
308 which is included in the reservation, where letter 'B'
is indicated in the plan.

East:- from the above mentioned point the line turning towards
south and passing through the western side of Survey No. 71
reaches near chinta way, thence it proceeds towards south
and passes between the reservation of near chinta wagar and
Syed Nam reaches the north west corner of Survey No. 112.
Thence it passes from the west and south of the said
number reaches boundary of Ravi Pahad thence it enters the
boundary of Ravi Pahad facing the Survey Nos. 31, 12, 8, 31, 23 and
again passing over the northern boundary of S. Nos. 31 and
proceeds towards south and west and reaches the boundary of
Halkami guda, thence it runs towards south and passing over the
western corner of survey No. 6 and of Ravi Pahad and western
boundary of Survey No. 1-7 of village Halkami guda,
through western boundary of Survey No. 6 reaches directly to
the western corner of Survey No. 3 thence it passes through
northern boundary of said number reaches the south western
corner of said number, thence it runs towards south-west and

(2)

passes through southern boundary of Survey No. 6 reaches south-western corner of Survey No. 10 thence passing over the southern boundary of said number reaches the boundary of Ravi Pahad, thence it runs towards south and passing through between the boundaries of Ravi Pahad and Hankani Guda reaches the north-eastern corner of Survey No. 24 of village Hankani Guda, where the letter 'C' is indicated in the plan.

South:- From the above mentioned point the line proceeds towards west with many zig-zag passes over the northern boundary of the survey No. 1, 11, 12, 40, 41, 13 reaches the north west corner of letter number where meets river Krishna, thence it proceeds towards north-west side and passing over northern boundary of Survey No. 71 reaches the eastern corner of survey No. 61 thence it passes over the northern boundaries of said number and northern boundary of Survey No. 71 crossing the cart-track excluding survey No. 3 from reservation, passing over its north-west and southern boundaries, turning again towards south reaches the Krishna river, thence it proceeds towards west and declaring the Krishna river, as a natural boundary line of the reservation runs for a distance 70 chains, thence it passes over the northern boundary of Survey No. 5 situated at Hankani Guda reaches Ganesh Pahad, the runs towards north-western side for a distance of 5 chains and towards west for a distance 7 chains where letter 'D' is marked on the plan.

WEST:- From the above mentioned point the line of this reservation runs towards north-east and reaches south-east corner of Survey No. 531 thence passing through the eastern boundaries of survey No. 564 and 565 reaches the south-western corner of S.No. 531 thence proceeds towards east and passing through the eastern boundary of Survey No. 531, and south-eastern direction on S.No. 565 touching the eastern corner of S.No. 531 again passing through the eastern boundaries of S.No. 565 reaches the reservation line of Pappabode, thence it runs towards east and passing between the reservation line of Pappabode and Ayad Inam and crossing the cart-track of Mahakali Guda reaches the south-eastern corner of survey No. 240 situated at Janpahad thence passing out the eastern boundaries of Survey No. 24, 21 reaches the first letter 'A'.

sd/-
Revenue Secretary.

BLOCK SAIDULNAM
RANGE MIRYALGUDA
DIVISION NALGONDA

VII JANVAL

TO JALPAHAI

WESHYHAD

DISAPPEARANCE AREA
AREA 100/24 114

L HANWADI

MADANKALAM

K R I S H N A

REFERENCE	
BOUNDARY	—
TRACK	—
WATER	—
WELL	L

D.M.

W.P.O.